



**REGIONAL OFFICE (JAIPUR-SOUTH)**  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
8/263 MALVIYA NAGAR, NEAR JAWAHAR CIRCLE  
HOUSING BOARD OFFICE, JAIPUR

Website - [www.environment.rajasthan.gov.in](http://www.environment.rajasthan.gov.in)

Email Id - [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone - 0141-4068311

No. RPCB/ROJP/S/legal-41/3985

Date: 20/2/24

To,  
The Registrar,  
Hon'ble NGT,  
Central Bench,  
Bhopal.

Subject : Factual and Action Taken Report of the Joint committee constituted by Hon'ble NGT, Central Bench, Bhopal order dated 22.12.2023 in matter of OA No. 191/2023 (CZ) "Devidas Khatri & Ors. Vs. State of Rajasthan & Ors.

Reference : Hon'ble NGT order dated 22.12.2023.

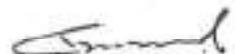
Sir,

With reference to above subject matter, it is submitted that the Hon'ble Tribunal by order dated 22.12.2023 has directed to joint committee to submit factual and action taken report within in six weeks by e-mail on [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in).

In compliance to directions passed by the Hon'ble Tribunal, Factual and Action Taken Report of Joint Committee is being submitted for kind perusal of the Hon'ble Tribunal.

Encl. As above.

Yours sincerely,

  
Arvind Kumar  
(Regional Officer)

**Central Zonal Bench, Bhopal**  
Original Application No.191/2023(CZ)

In the Matter of:-  
Devidas Khatri Applicant  
Versus  
State of Rajasthan & ors Respondent  
**Index**

S. No.	Particulars
1.	Action Taken Report in the matter of Hon'ble NGT, Central Zonal Bench, Bhopal OA No.191/2023(CZ) in the matter of Devidas Khatri Vs State of Rajasthan & ors
2.	<b>Annexure-I:</b> Hon'ble National Green Tribunal, Central Zone Bench, Bhopal order dated 22.12.2023 in the matter of OA No.191/2023 (CZ) "Devidas Khatri Vs. State of Rajasthan & Ors
3.	<b>Annexure-II:</b> Rajasthan State Pollution Control Board (RSPCB) letter dated 16.01.2024 regarding nomination of Sh. Arvind Kumar Agarwal, Regional Office, Jaipur (South) as a member of the committee and as Nodal Officer on behalf of RSPCB
4.	<b>Annexure- III:</b> Letter dated 07.02.2024 regarding nomination of SDO, Phagi as a representative of the District Collector and Mining engineer as a Invitee Member.
5.	<b>Annexure- IV:</b> Photographs of joint committee visit
6	<b>Annexure- V:</b> photographs of approach road
7	<b>Annexure – VI:</b> Photographs of road within mining leases
8	<b>Annexure – VII:</b> Documentary evidence regarding plantation and logbooks
9	<b>Annexure – VIII:</b> Photographs of rain water collection
10	<b>Annexure – IX:</b> Photographs of agriculture fields
11	<b>Annexure – X:</b> Photographs of plantation in mining lease
12	<b>Annexure – XI:</b> Copy of State Board orders regarding inspection frequency.
13	<b>Annexure – XII:</b> Copy of analysis reports of air monitoring of mines
14	<b>Annexure – XIII:</b> Copy of show cause notices issued to the mining lease.

**Factual and Action Taken Report of the Joint committee constituted by Hon'ble NGT ,Central Zone Bench, Bhopal , order dated 22.12.2023 in OA No. 191/2023(CZ) in the matter of Devidas Khatri Vs State of Rajasthan& ors**

**1. Background:**

The Hon'ble National Green Tribunal, Central zone Bench, Bhopal vide its order dated 22.12.2023 in the matter of OA No.191/2023 (CZ) " Devidas Khatri Vs. State of Rajasthan & Ors directed as (the copy of order dated 22.12.2023 is enclosed at **Annexure-I.**):

*"we deem it just and proper to call a report on the matter in issue in present original application, form a joint committee consisting of one representative from District Magistrate, Jaipur and one representative from State pollution control board, Rajasthan. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image Pdf."*

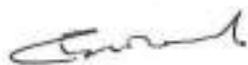
In compliance to the Hon'ble NGT Order dated 22.12.2023, Rajasthan State Pollution Control Board nominated Arvind Kumar, Regional Officer RSPCB, Jaipur south as a member of committee and also appointed Nodal officer on behalf of RSPCB vide its letter dated 16.01.2024 (**Annexure-II**), and District Collector,Dudu has nominated Sub Division Officer(SDO),Phagi as a representative of the District Collector,Dudu as well as Mining Engineer, jaipur was also appointed as a special invitee vide its letter dated 07.02.2024 (**Annexure-III**). It is pertinent to mention that A new district Dudu was formed in year 2023 and tehsil Phagi falls Under jurisdiction of District Dudu.

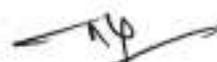
The site has been visited by joint committee on date 12.02.2024.

**2. Factual Status of alleged mining at village - Ghatyali, tehsil- Phagi, district- Dudu observed during joint visit:**

Joint committee comprising of SDO Phagi, ME Jaipur and Regional officer (RSPCB) visited the site on 12.02.2024 (**Photographs are annexed and marked as annex IV**). it is also pertinent to mention that Advocate Sh. Anoop Agarwal was also informed telephonically on mob no 9462001295 on date 09.02.2024 regarding intimation for date of joint committee visit, however applicant wasn't present during visit day.







Following are the major observations

**1. Consent Status of alleged mining leases of village - Ghatiyali**

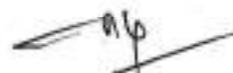
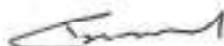
S. No	Name of mining Lease	M.L. no	Area (in hectare )	Product Name	Permitted production capacity (TPA)	CTO validity	Environment Clearance Status
1.	Shreenath Minerals	23/2019 (Ref No. – 2019100 003043)	1.4784	Granite and Masonry Stone	2,30,538	30.06.202 5	Issued by SEIAA on 27.01.2020.
2.	Sh. Noratmal Gurjar	13/2018 (Ref No. – 2018100 001677)	1	Granite	1,00,492	30.06.202 5	Issued by SEIAA on 27.01.2020.
3.	Kesari Granite	34/2019 (Ref. No. – 2019100 0010983 )	1.1582	Granite	1,59,180	31.05.202 5	Issued by SEIAA on 04.03.2020.
4.	Oasis Mines and Mineral (New Name – Shree Ram Mining Pvt. Ltd.)	11/2019 (Ref No. – 2019100 009841)	2.3277	Granite	2,41,718	31.08.202 5	Issued by SEIAA on 13.05.2020
5.	Shree Nath Mines	18/2018 (Ref No. – 2018100 002363)	2.0043	Granite and Masonry Stone	2,23,871	30.06.202 5	Issued by SEIAA on 27.01.2020
6.	Shree Krishna Granite (New Name – Shree Krishna Minerals)	14/2018 (Ref No. 2018100 001688)	1.0049	Granite	1,29,698	30.11.202 4	Issued by SEIAA on 09.10.2019

**2. Major pollution control measures observed during visit -**

S. No	Name of mining Lease	M.L. no	Operational Status	Plantation Status on mining lease	Status of Road Within Lease	Drilling/block cutting method
1.	Shreenath Minerals (1.4784 Ha)	23/2019 (Ref No. – 201910000 3043)	Non-operational No pit was observed	Approx. 130 plants	Hard surface with morrum road	NA, as no mining pit was observed.
2.	Sh. Noratmal Gurjar (1 Ha)	13/2018 (Ref No. – 201810000 1677)	Operative	Approx. 135 Plants	Hard surface with morrum road	Wet drilling and block cutting with wire saw with water
3.	Kesari Granite (1.1582 Ha)	34/2019 (Ref. No. – 201910000 10983)	Operative	Approx. 110 plants	Hard surface with morrum road	Wet drilling and block cutting with wire saw with water
4.	Oasis Mines and Mineral (New Name – Shree Ram Mining Pvt. Ltd.) (2.3277 Ha)	11/2019 (Ref No. – 201910000 9841)	Operative	Approx. 150 plants	Hard surface with morrum road	Wet drilling and block cutting with wire saw with water
5.	Shree Nath Mines (2.0043 Ha)	18/2018 (Ref No. – 201810000 2363)	Non-operational due to crack zone observed in granite deposit.	Approx. 150 plants	Hard surface with morrum road	NA, mine was non-operational
6.	Shree Krishna Granite (New Name – Shree Krishna Mineral) (1.0049 Ha)	14/2018 (Ref No. 201810000 1688)	Operative	Approx. 140 plants	Hard surface with morrum road	Wet drilling and block cutting with wire saw with water

- a. Approach Road to the mines for the transportation of mineral is hard surface with morrum. Water spray is also done through tankers. Photo of approach road is annexed and marked as **Annexure – V**.
- b. Roads are hard surface with morrum within premises and water spraying with help of tanker and flexible pipes was observed on the movement roads. Photographs are annexed and marked as **Annexure – VI**.

- c. No illegal mining was observed during visit. No mining activity has been done beyond the permitted mining lease area as well as mining has not been done beyond permissible limits.
- d. No blasting activity was observed. The mining of granite blocks is being done with the help of wet drilling and block cutting is being done by wire saw with water.
- e. Mining is being done in the pits and no ground water table is intersected.
- f. Mining lease holder has also provided documentary evidence regarding plantation in nearby area with photograph and display board at site. Collectively annexed and marked as **Annexure – VII**.
- g. The rain water is collected in various small ponds through the drainage system as well as the rain water accumulated in the mining pits is used in the wet mining. Photographs are annexed and marked as **annexure – VIII**.
- h. The water in the operative mining lease is used from collected rain water and tanker supply from nearby villages. Copy of logbook for tanker supply is annexed at **Annexure – VII**.
- i. Various khatedars and neighbors i.e. Sh. Mukesh Choudhary (Mob. No. – 6350625772), Sh. Lala Gurjar (Mob No. – 9929127760), Sh. Jagdish Gurjar (Mob. No. – 9772463902), Sh. Sujan Lal Gurjar (Mob. No. – 9571107877) were also interacted during joint committee visit. All of them informed that they are not facing any problem regarding air pollution, nuisance, vehicle movement by said mines. They also reported that no damage has been done by the mining leases in their agriculture fields.
- j. Nearby agriculture fields were visited by joint committee and no deposition of dust was seen on fields due to mining activity. Photographs are annexed and marked as **Annexure – IX**.
- k. Plantation provided in the mining lease areas are collectively annexed and marked as **annexure – X**.
- l. The mining leases areas are demarcated by wire fencing or wall of 8 to 10 feet height.
- m. Inspection of mining leases up to area 5 Hectare are done by State Board on need based in reference to State Board office order dated 01.06.2016 and 24.08.2023 and no complaint had been received regarding the air pollution



against the said mines. Copy of State Board orders are annexed and collectively marked as **annexure – XI**.

- n. Air monitoring of mines was also conducted by the Central laboratory of State Board laboratory during the visit. Results of Air monitoring are found within prescribed limits, Analysis reports are annexed and marked as **annexure XII**.

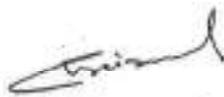
### 3.Action taken/further actions-

- a. Show cause notices on date 19.02.2024 have been issued to aforementioned mining leases for non-compliances. Mining holder are directed to submit the action taken report and reply withing 15 days else environment compensation shall be imposed and stern action shall be initiated. Copy of show cause notices are annexed and collectively marked at **annexure – XIII**

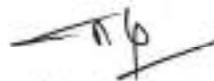
**Report is being submitted for kind perusal of hon'ble Tribunal**



(Shri Krishan Sharma)  
Mining Engineer,  
Department of Mines, Jaipur



(Arvind Kumar Agrawal)  
RO Jaipur (South) मण्डल.  
RSPCB प्रदूषण नियंत्रण  
क्षेत्रीय कार्यालय जयपुर (दक्षिण)



(Arvind Sharma)  
SDO, Phagi

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No. 191/2023(CZ)**

Devidas Khatri

Applicant(s)

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: **22.12.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s):

Mr. Aditya Chhajed, Adv.

For Respondent(s):

None.

**ORDER**

1. Issue raised in this application is non-compliance of the conditions of the consent order on the point of plantation which are required to be atleast 33% of the total land used for mining and allied activities and no regular inspection of the industries shown in the array of the parties, respondent Nos. 7 to 12 and no submission of periodical compliance report according to the consent condition.
2. It is further alleged that the respondents are operating in the areas beyond the permissible limits and plying the trucks on the unpaved roads from the villages, increasing the air pollution in the area and damaging the agricultural field. No pollution control measures have been taken or installed as to protect the area from the pollution.
3. A substantial issue of environment has been raised.
4. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal,

preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
  - i. One representative from the Collector, Jaipur, Rajasthan
  - ii. One representative from the State Pollution Control, Jaipur, Rajasthan.
7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
8. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **23<sup>rd</sup> February, 2024**

**Sheo Kumar Singh, JM**

**Dr. Afroz Ahmad, EM**

22<sup>nd</sup> December, 2023  
O.A. No. 191/2023 (CZ)  
PN



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpch.nic.in](mailto:member-secretary@rpch.nic.in)

Helpline No. : 0141-2716877

No. F.10 (548) RPCB/Legal/NGT/2023 2814

Date: 16/01/24

Regional Officer,  
Rajasthan State Pollution Control Board,  
Jaipur (S)

Sub: - Hon'ble National Green Tribunal order dated 22.12.2023 in Original application No. 191/2023 Devidas Khatri V/s State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 22.12.2023 directed inter-alia as follow:-

"6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from the Collector, Jaipur, Rajasthan
- ii. One representative from the State Pollution Control, Jaipur, Rajasthan.

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 22.12.2023. The Hon'ble NGT order dated 22.12.2023 is enclosed with this letter for ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary

Copy to following for information and for compliance of Hon'ble NGT order dated 22.12.2023

1. District Collector, Jaipur

PL2 Form  
So A B (C)  
[Signature]  
16/01/24

RajKaj Ref  
5322586



Signature valid

Digitally signed by Member Secretary  
Designation: Member Secretary  
Date: 2024.01.16 12:24:09 IST  
Reason: Approved

Amor-III

राजस्थान सरकार

NGT प्रकरण

कार्यालय जिला कलक्टर एवं मजिस्ट्रेट, दूद (राज.)

क्रमांक./दिनांक/2024/744

दिनांक 07-02-2024

सप्टेम्बर अधिकारी  
कागी (दूद)।

विषय - माननीय हरित न्यायाधिकरण(NGT) मध्य क्षेत्र गोपाल में वायर प्रार्थना पत्र 191/2023(CZ) उनवान देवीदास खत्री बनाम स्टेट ऑफ राजस्थान व अन्य में जिला कलक्टर दूद के प्रतिनिधि नियुक्ति करने के संबंध में।

प्रसंग - राजस्थान पॉल्यूशन कंट्रोल बोर्ड जयपुर के पत्रांक RPCB/ROJP/S/LegI/41/3604-3605 दिनांक 16.01.2023

उपरोक्त विषयान्तर्गत एवं प्रासंगिक क्रम में लेख है कि माननीय हरित न्यायाधिकरण(NGT) मध्य क्षेत्र गोपाल में वायर प्रार्थना पत्र 191/2023(CZ) उनवान देवीदास खत्री बनाम स्टेट ऑफ राजस्थान व अन्य में पारित आदेश की पालना एवं राजस्थान पॉल्यूशन कंट्रोल बोर्ड जयपुर के पत्रांक RPCB/ROJP/S/LegI/41/3604-3605 दिनांक 16.01.2023 का सद्वर्तन में आपको जिला कलक्टर दूद का प्रतिनिधि नामित/नियुक्ति किया जाकर निर्देशित किया जाता है। कि जिला खनन अधिकारी जयपुर से समन्वय स्थापित कर जिला कलक्टर दूद की ओर से उक्त प्रकरण में आगामी बैठक/सर्वे व अन्य कार्यवाही में प्रभावी पर्यवे करना सुनिश्चित करें।

संदर्भ - उपरोक्तानुसार

  
(ज.सिंह) मुख्य जज  
जिला मजिस्ट्रेट  
दूद, राज.  
07-02-2024

प्रतिनिधि सूचना एवं आवश्यक कार्यवाही हेतु। 745-747

1. श्रीमान क्षेत्रीय अधिकारी राजस्थान पॉल्यूशन कंट्रोल बोर्ड मालवीय नगर, जयपुर।
2. श्रीमान जिला खनन अधिकारी जयपुर।
3. नञ्जिता प्रशासकी।

  
जिला कलक्टर  
दूद, राज.

Annexure - IV



Feb 12, 2024 4:59:51 PM  
26.50238542N 75.37525949E  
Kudli

Jaipur Division  
Rajasthan  
11/2019



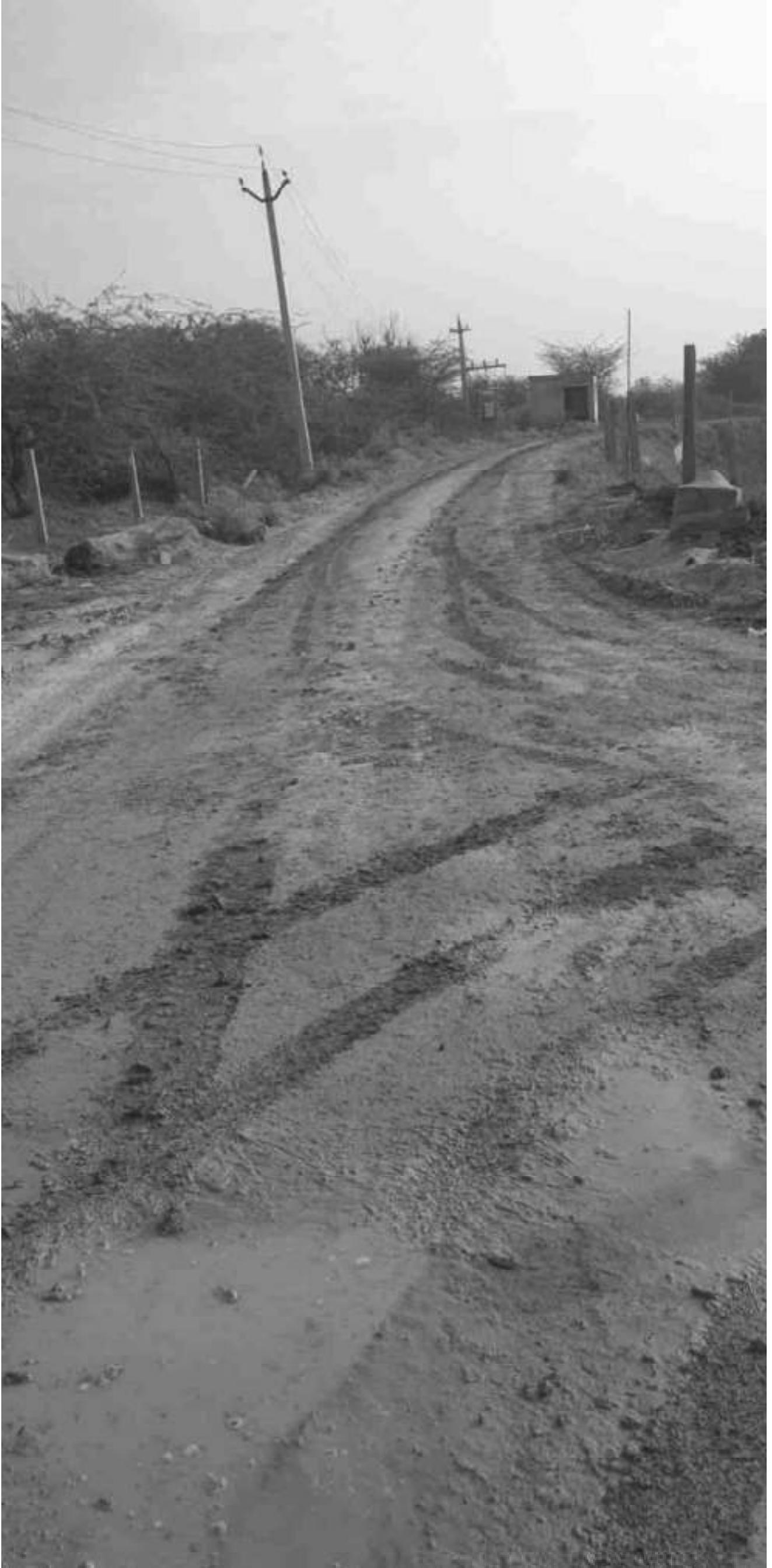
Feb 12, 2024 2:29:28 PM  
26.50229164N 75.3698576E

Ghatiyali  
Jaipur Division  
Rajasthan

Annexure - V



Feb 12, 2024 5:15:41 PM  
26.50722568N 75.36407659E  
Unnamed Road  
Ghatiyali  
Jaipur Division  
Rajasthan  
natural pond





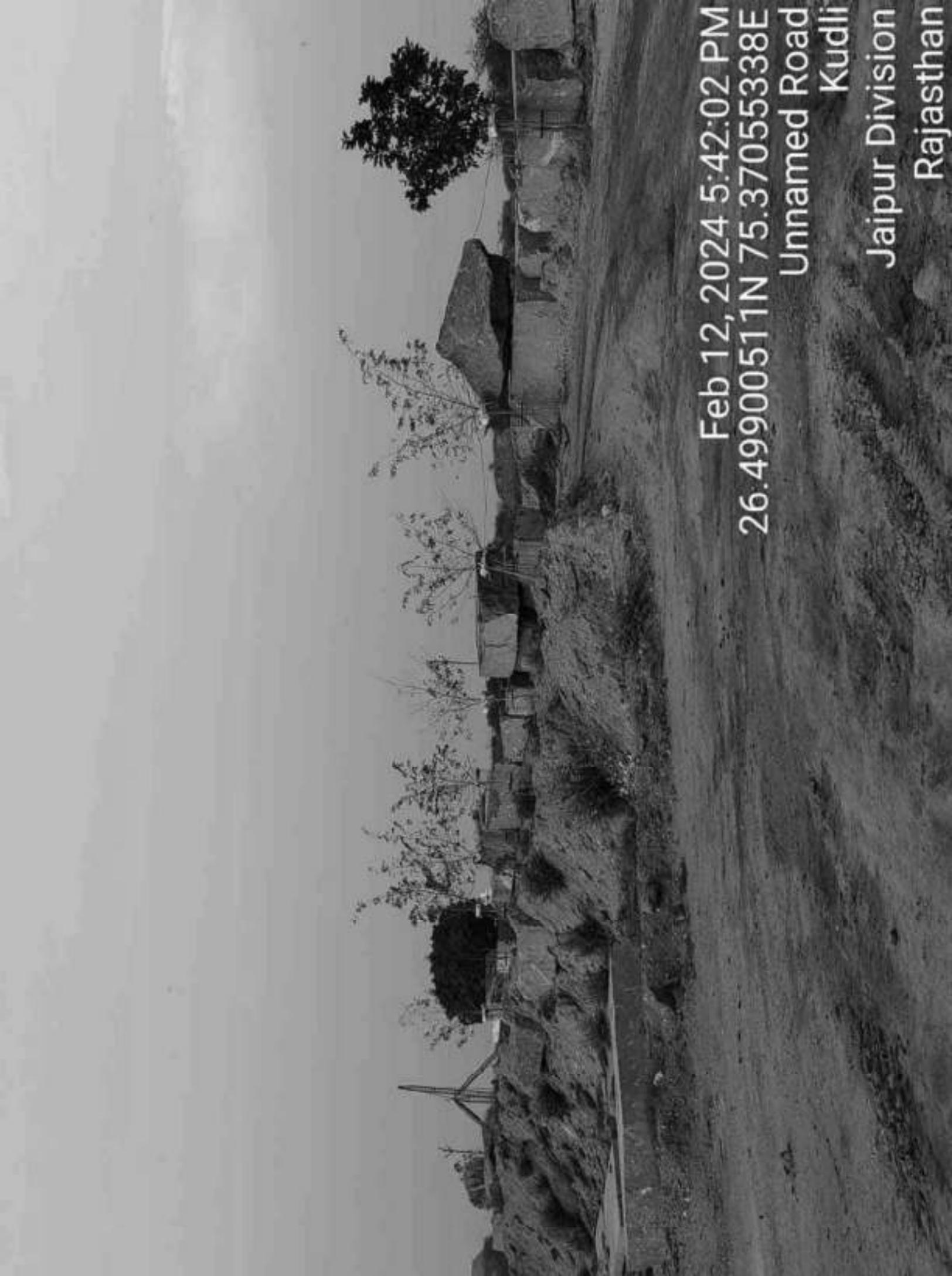
Feb 12, 2024 5:15:59 PM  
26.50726318N 75.36405751E

Ghatiyali  
Jaipur Division  
Rajasthan  
natural pond

Annexure - VI



Feb 12, 2024 4:47:07 PM  
26.50317888N 75.37415601E  
Kudli  
Jaipur Division  
Rajasthan  
11/2019



Feb 12, 2024 5:42:02 PM

26.49900511N 75.37055338E

Unnamed Road

Kudli

Jaipur Division

Rajasthan



Feb 12, 2024 3:43:35 PM  
26.50468464N 75.37002504E

Ghatiyali  
Jaipur Division  
Rajasthan

1

Annexure - VII

M/L NO. 23/2019

M/S SHREENATH MINERALS  
VILLAGE GHATIYALI TH. PHAGI, DIS. JAIPUR

सेवा में,

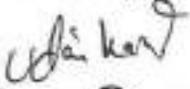
रीजनल ऑफिसर,  
मालवीय नगर जयपुर।

  
(6/2/21)

विषय: दस्तावेज़ जमा करने के लिए।

महोदय. यह पत्र दस्तावेज़ जमा करने के लिए आपकी ओर से प्राप्त अनुरोध के संदर्भ में है। पत्र के साथ राष्ट्रीय हरित अधिकरण के तहत किए गए कार्यों के पत्र संलग्न कर रहे हैं।

धन्यवाद,



श्रीनाथ मिनरल्स (ML NO.23/2019)

ग्राम घटियाली तहसील फागी जिला जयपुर

# कार्यालय - ग्राम पंचायत चौरु

पंचायत समिति फागी जिला-जयपुर (राज.)

प्रेषक :

सुमन कँवर  
सरपंच

ग्राम पंचायत चौरु पं. स. फागी (जयपुर)  
मो. 9460407693, 7014502867

प्रेषित :

श्रीमान् श्रीमान् मिन्टल्स

एम. एल. नं. 23/2019 सुमि धर्माली

जिला- 602 (राज.)

क्रमांक/ग्रा.पं. चौरु/.....

दिनांक...12/11/2022

अह असाधारण किया जाता है की प्रैलिस एमिनाथ मिन्टल्स (M&NO:-  
23/2019) के द्वारा ग्राम पंचायत चौरु में अनुविभा अखिली गौशाला  
के जाली भंडिर तालाब के पास वर्ष 21-22 में 225 घंटे का  
रोपण का कार्य किया गया क्योंकि इस द्वारा पर्यावरण संरक्षण का  
जनसेवात्मक कार्य ग्राम पंचायत-चौरु सेवा में समझ-समझ पर  
करते रहते हैं जो कि अति संशालनीय हैं। जन सेवा के लिये  
जन सेवा मंदिर का निर्माण उक्त कार्य द्वारा किया गया है।  
अतः लिये ग्राम पंचायत आभारी है।

सुमन कँवर  
सरपंच

ग्राम पंचायत चौरु  
पं. स. फागी (जयपुर)

ML NO. 23/2019

M/S SHREENATH MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



ML NO. 23/2019

M/S SHREENATH MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



HFC7:58H, Chauru, Rajasthan 303005, India

hanutiya behru ji gosala

#hello

Index number: 57

ML NO. 23/2019

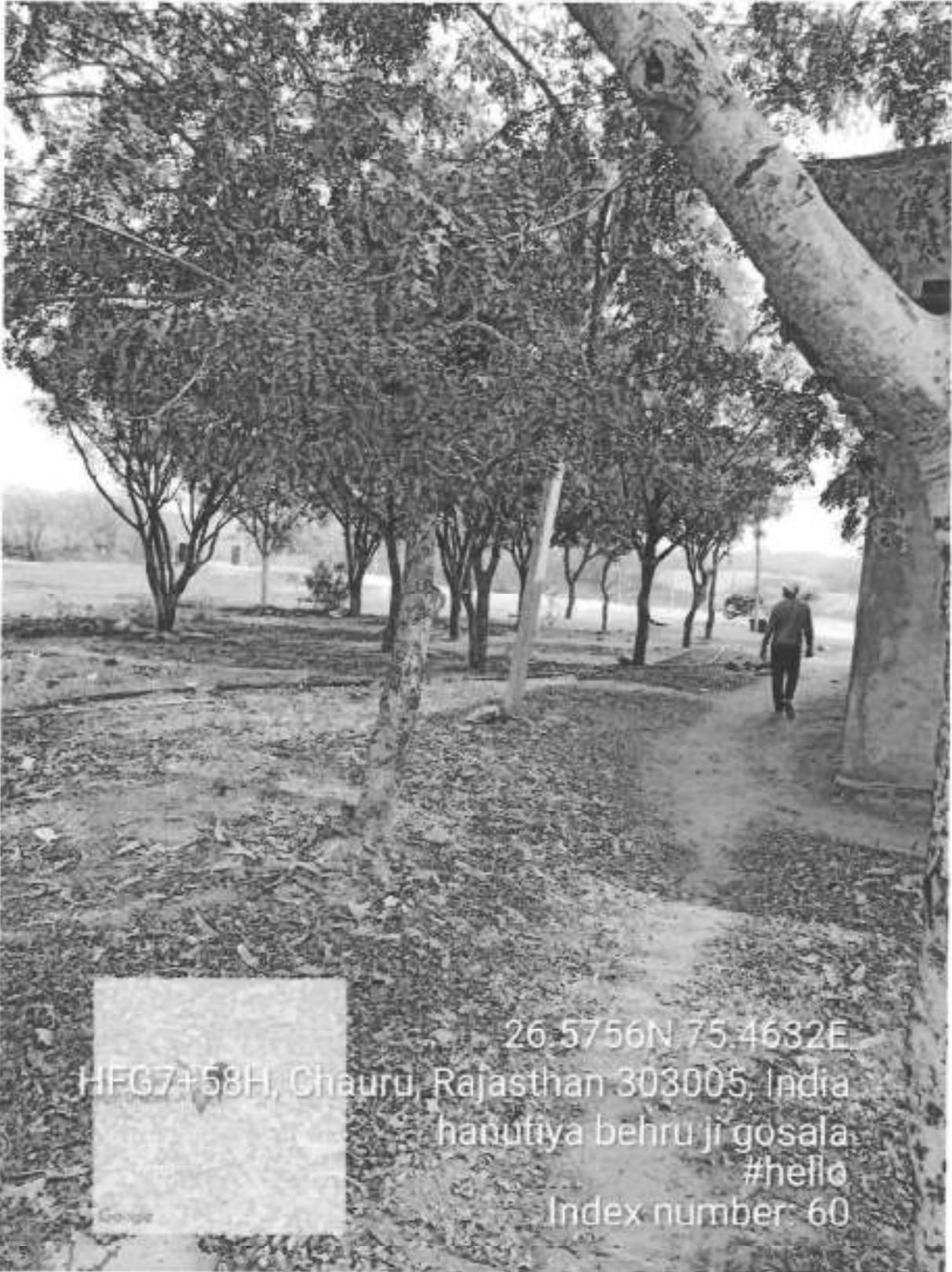
M/S SHREENATH MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5756N 75.4634E  
HFG7+58H, Chauru, Rajasthan 303005, India  
hanutiya behru ji gosala  
#hello  
Index number: 55

ML NO. 23/2019

M/S SHREENATH MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5756N 75.4632E  
HFG7#58H, Chauri, Rajasthan 303005, India  
hanutiya behru ji gosala  
#hello  
Index number: 60

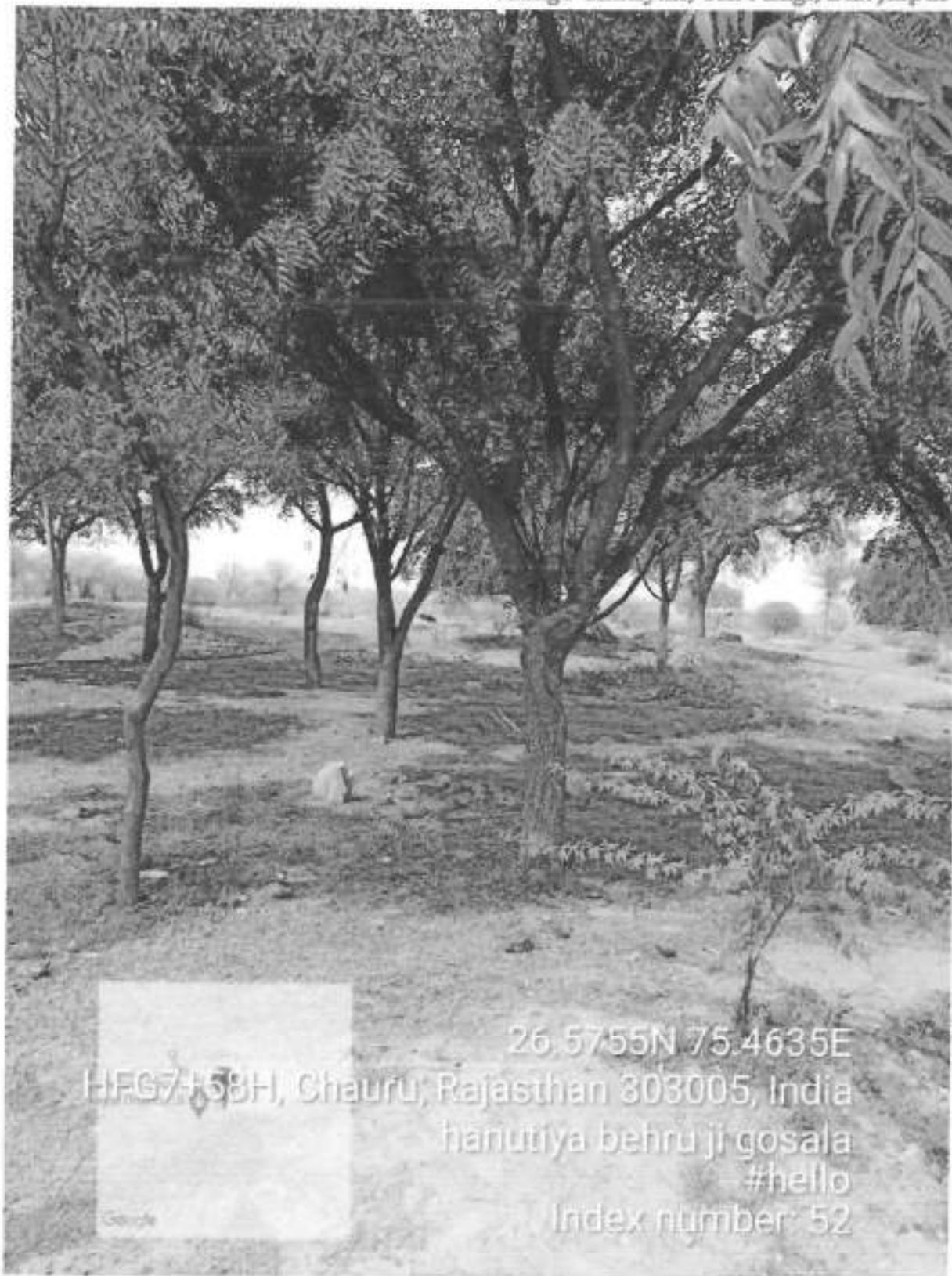
ML NO. 23/2019

M/S SHREENATH MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



ML NO. 23/2019

M/S SHREENATH MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur





राजस्थान सरकार

## कार्यालय-राजकीय प्राथमिक विद्यालय दाणी बैरवान/रियाडान-चौरा(फागी)

प्रेषक :-

प्रधानाध्यापक  
राजकीय प्राथमिक विद्यालय  
दाणी बैरवान/रियाडान-चौरा(फागी)

प्रेषित :-

श्रीमान श्री नाथ मिनरल्स

ML No. 23/2019

ग्राम चौटेयाली तह. फागी (जयपुर)

क्रमांक-

दिनांक 10-8-023

प्रमाणित किया जाता है कि श्री नाथ मिनरल्स द्वारा ग्राम  
-चौरा के राजकीय प्राथमिक विद्यालय दाणी बैरवान-रियाडान  
-चौरा के लिए कई सराहनीय कार्य करवाये गये जिनका विवरण  
निम्नानुसार है -

1- सत्र 2023-24 में स्थानीय विद्यालय में बच्चों के लिए पीने  
के पानी की समस्या थी इसके समाधान हेतु एक पानी का टैंक  
(डोप) बनवाया गया।

2- छात्र-छात्राओं के लिए शारीरिक विकास एवं खेलकूद के  
लिसे विभिन्न प्रकार की सामग्री दिलवाकर साँत सराहनीय  
व प्रशंसनीय कार्य करवाया गया।

उक्त कार्यों के लिसे विद्यालय परिवार संदेव

इनका आभारी रहेगा।

अ. न. व.  
प्रधानाध्यापक  
राजकीय प्राथमिक विद्यालय  
दाणी बैरवान/रियाडान-चौरा  
फागी (जयपुर)



राजस्थान सरकार - शिक्षा विभाग

फोन 01430 - 218517

# राजकीय उच्च माध्यमिक विद्यालय चौरु

तह. फागी, जिला - जयपुर (राज.)

प्रेषक :-

प्रधानाचार्य

राजकीय उच्च माध्यमिक विद्यालय चौरु

(फागी), जयपुर, पिन कोड : 303005

Gmail : gssschaury@gmail.com

OFFICE ID : 9859

प्रेषित :-

श्रीमान श्रीनाथ मिनरल्स

M.L.No. 23/2023

श्रीमान वरिष्ठ तह. फागी जि. जयपुर

क्रमांक : रा. उ.मा. वि./चौरु/जय.

दिनांक 05.03.23

विषय :

प्रसंग :

प्रमाणित किया जात है कि श्रीनाथ मिनरल्स द्वारा  
श्रीमान चौरु के राजकीय उच्च माध्यमिक विद्यालय के  
विकास के लिए कई सराहनीय कार्य करवाये  
गये जिनका विवरण निम्नानुसार है :-

1. सत्र 2022-23 में स्थानीय विद्यालय में वृक्षारोपण  
का अति प्रशंसनीय कार्य करवाया गया जिसके अंतर्गत  
लगभग 150 पौधे लगवाये गये।
2. छात्र-छात्राओं के शारीरिक विकास एवं खेलकूद  
के लिये विभिन्न प्रकार की सामग्री दिलवाकर  
अति सराहनीय व प्रशंसनीय कार्य करवा गया।

उक्त कार्यों के लिये विद्यालय परिवार  
सदैव इनका आभारी रहेगा।

प्रधानाचार्य (05/03) 23

रा. उ. मा. वि.

चौरु फागी, जयपुर

# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर ( राज. )

प्रेषक :

प्रधानाचार्य  
राजकीय उच्च माध्यमिक विद्यालय  
घटियाली, जयपुर ब्लॉक फागी

प्रेषित :

श्रीमान् श्री नाथ मिनरल्स

ML No. 23/2019

काम घटियाली तह. फागी इ.र.

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (I)

दिनांक 30/6/2020

विषय :-

प्रसंग :-

उपरोक्त किमा जाला है कि श्री नाथ मिनरल्स  
कें द्वारा काम घटियाली कें राजकीय विद्यालय में  
निम्न प्रशंसनीय काम करवाये गए।

मिना विवरण निम्नानुसार है।

- (i) वर्ष 2020-21 में हमानीय राजकीय  
विद्यालय में सुशुद्धीकरण काम करवाया गया। जिसके अन्तर्गत  
150 रुख लगाये गए।
- (ii) वर्ष 2020-21 में आर्थिक रूप से कमजोर  
छात्र-छात्राओं को कपड़े धुते स्विटर भेंट  
किये गये जो अतिप्रशंसनीय काम है।
- (iii) वर्ष 2020-21 में विद्यालय के चारदीवार कें गैट  
लगावाने में आर्थिक सहयोग किमा।

प्रधानाचार्य

रा.उ. मा. वि. घटियाली  
फागी, जिला-जयपुर

२

M/L NO. 13/2018

M/S NORATMAL (SHREE DEV GRANITES)  
VILLAGE GHATIYALI TH. PHAGI, DIS. JAIPUR

सेवा में,

रीजनल ऑफिसर,  
मालवीय नगर जयपुर।

  
15/2/2017

विषय: दस्तावेज़ जमा करने के लिए।

महोदय. यह पत्र दस्तावेज़ जमा करने के लिए आपकी ओर से प्राप्त अनुरोध के संदर्भ में है। पत्र के साथ राष्ट्रीय हरित अधिकरण के तहत किए गए कार्यों के पत्र संलग्न कर रहे हैं।

धन्यवाद,  
नोरतमल

नोरतमल श्री देव नाइट्स (ML NO.13/2018)

ग्राम घटियाली तहसील फागी जिला जयपुर

ML NO.13/2018

M/S NORATMAL ( SHREE DEV GRANITES)  
Village Ghatiyali, TH. Phagi, Dis. Duda Jaipur



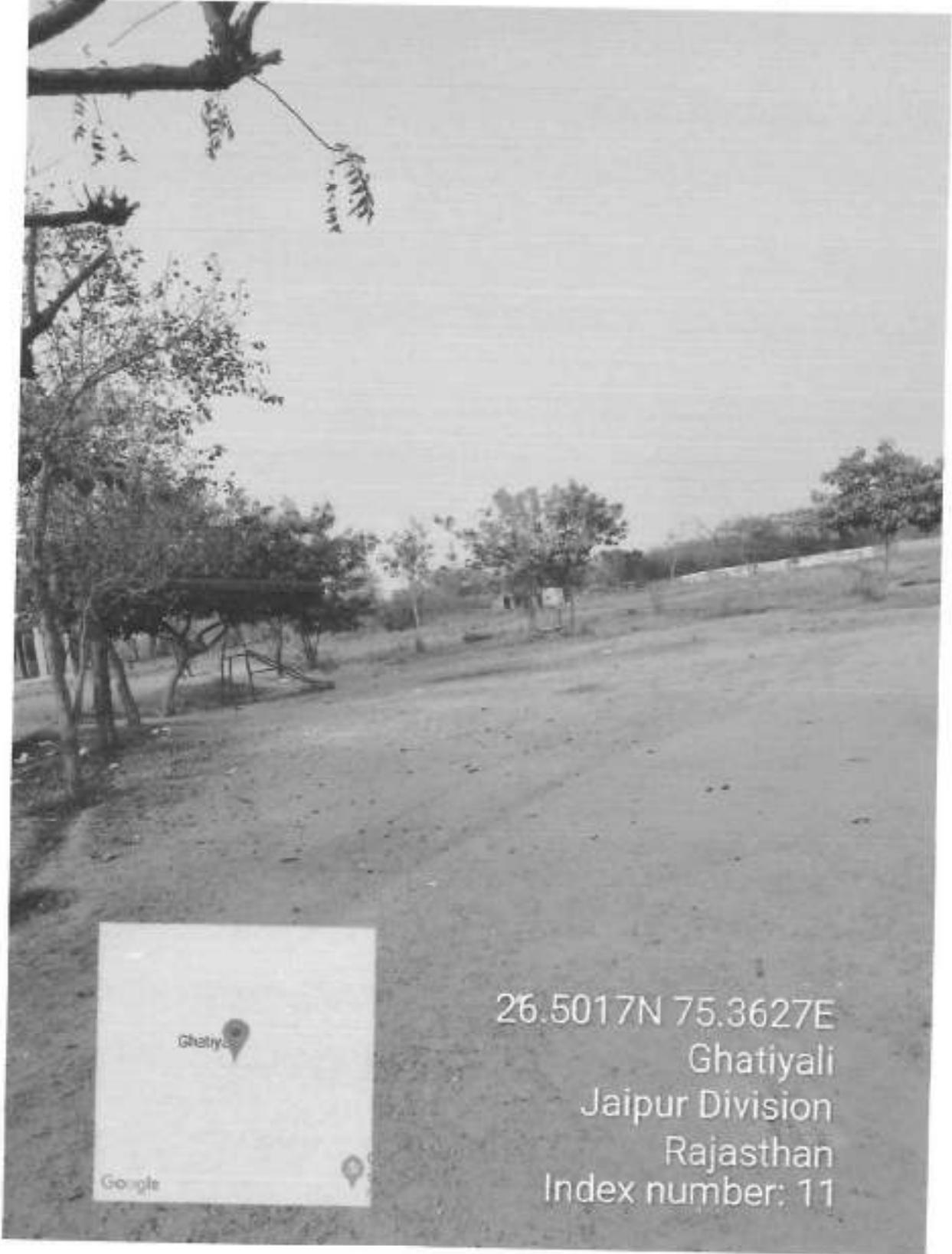
सील चारक - गोरखपुरा नदी ML No. 13/2018  
ग्राम-घटियाली के जलापवकरणसतकन के तहत गहन  
परिसर में 200 पेड़ों का वृक्षरोपण का कार्य कराया गया।



26.5012N 75.3634E  
Ghatiyali  
Jaipur Division  
Rajasthan  
Index number: 3

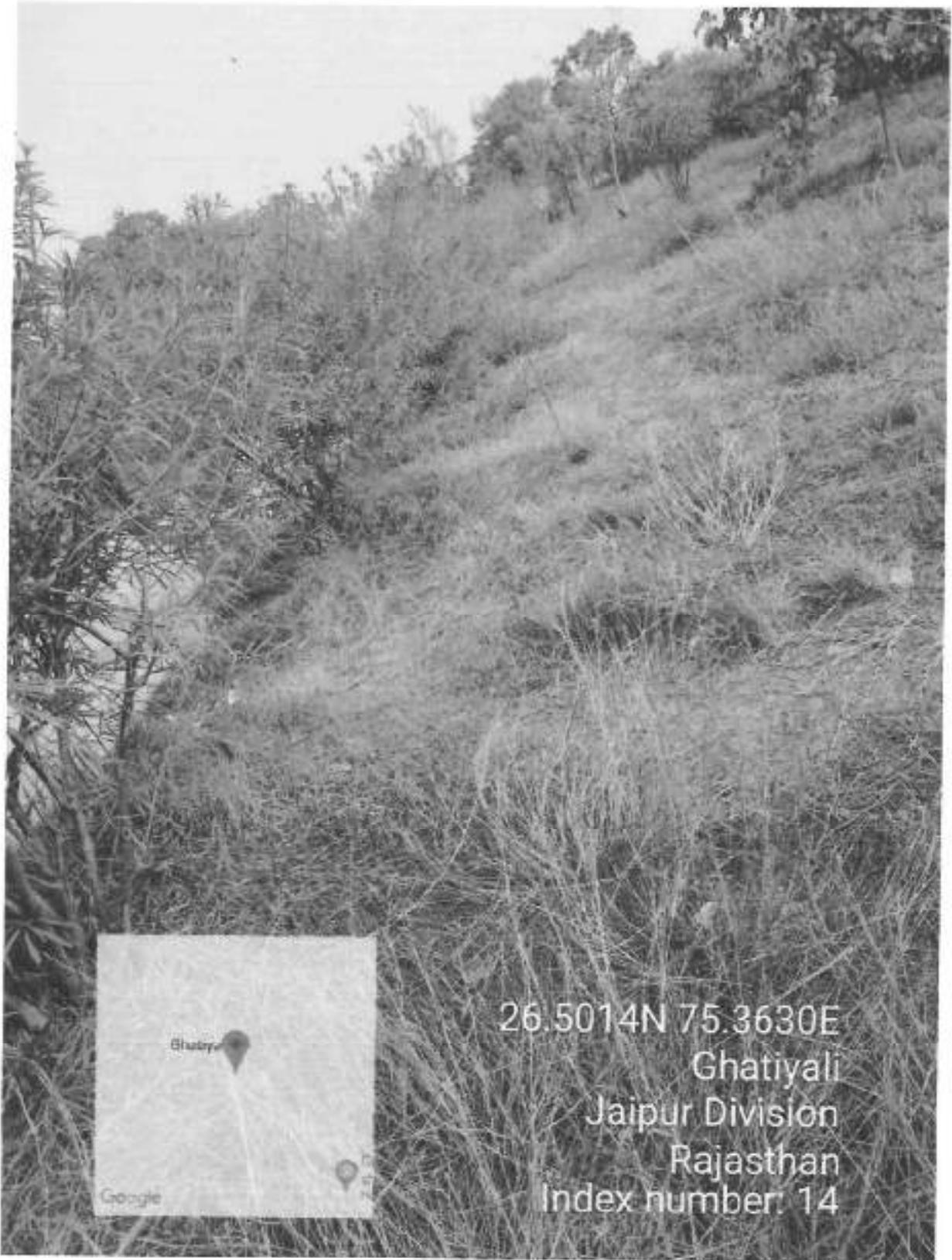
ML NO.13/2018

M/S NORATMAL ( SHREE DEV GRANITES)  
Village Ghatiyali, TH. Phagi, Dis. Duda Jaipur



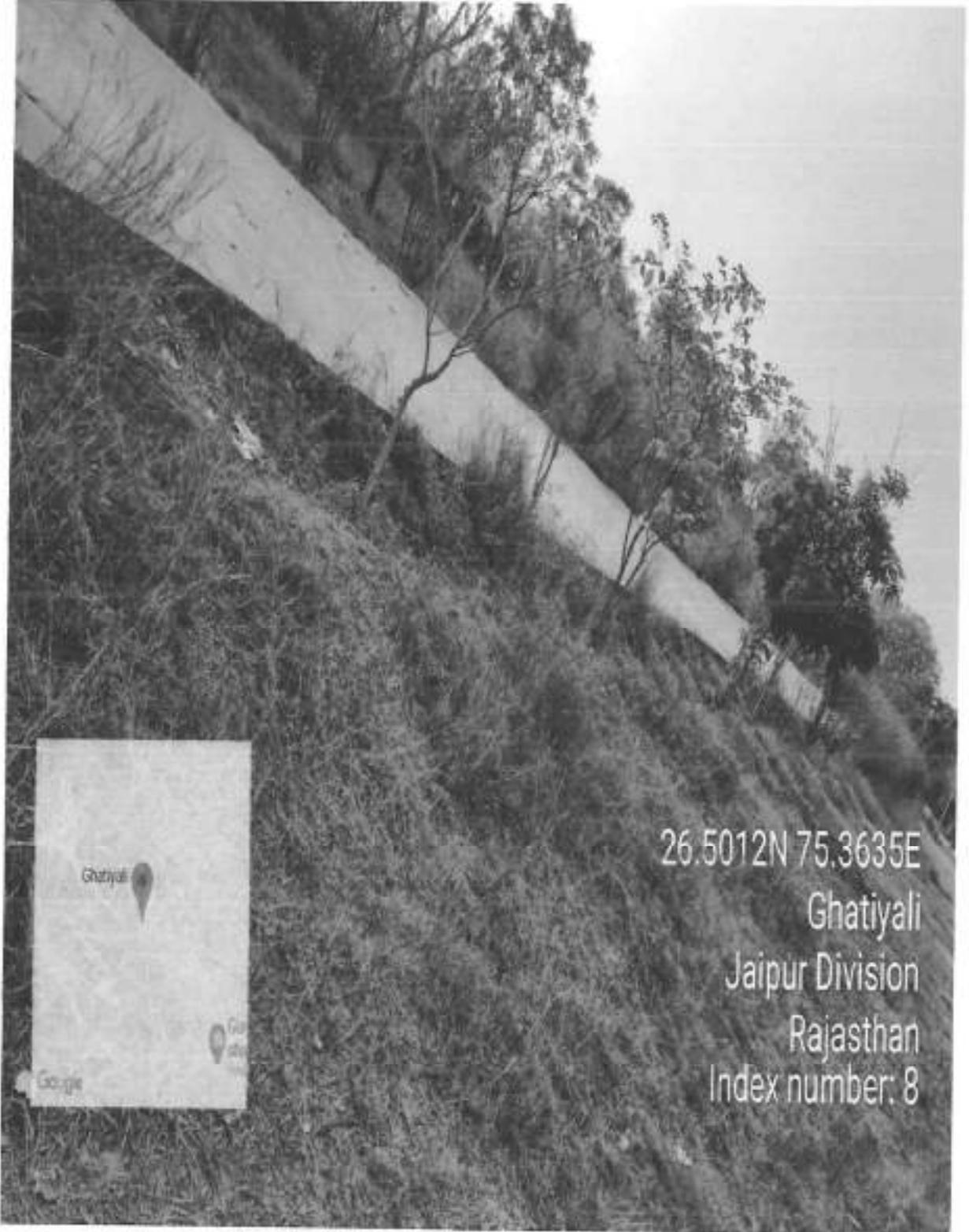
ML NO.13/2018

M/S NORATMAL ( SHREE DEV GRANITES)  
Village Ghatiyali, TH. Phagi, Dis. Duda Jaipur



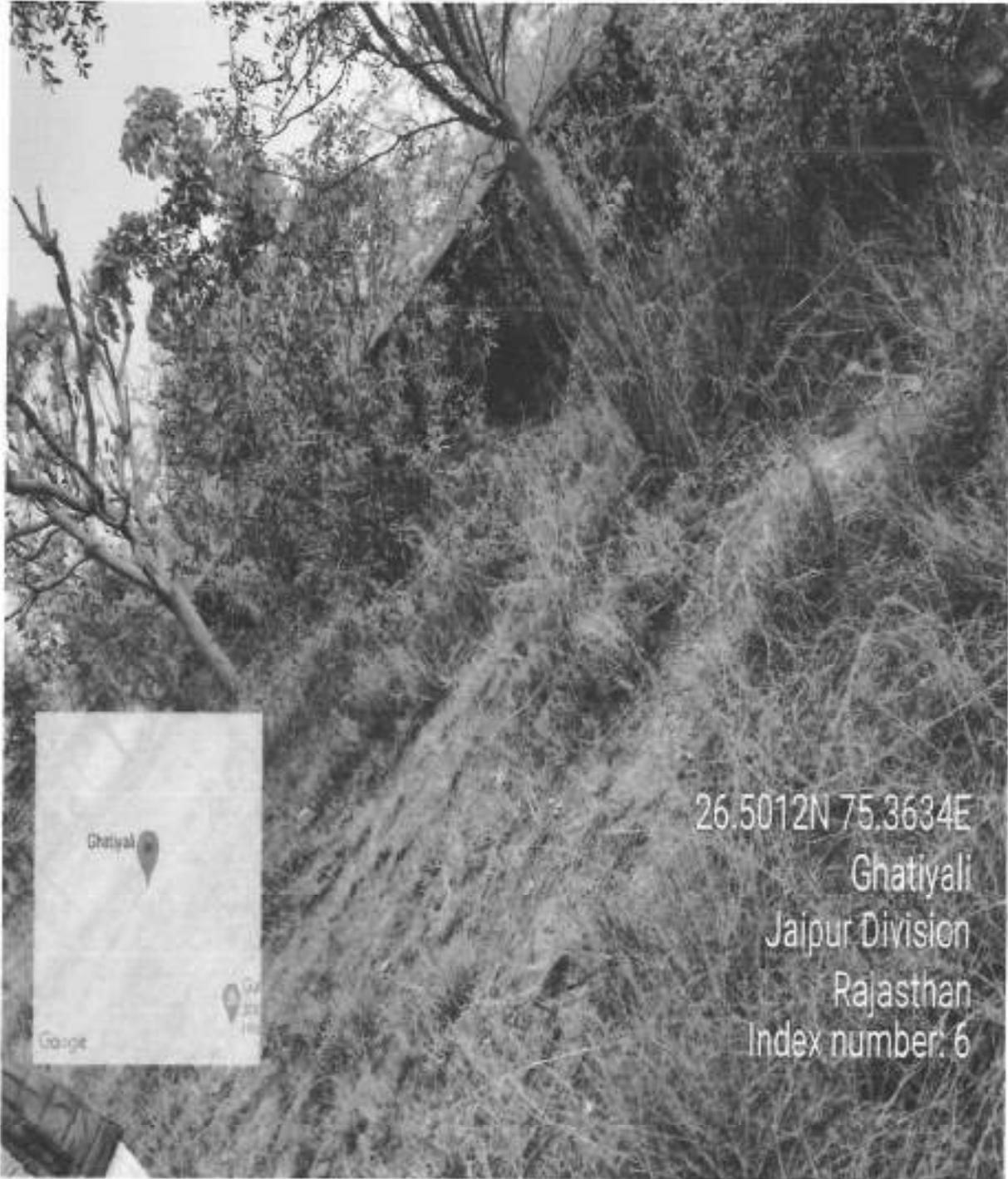
ML NO.13/2018

M/S NORATMAL ( SHREE DEV GRANITES)  
Village Ghatiyali, TH. Phagi, Dis. Duda Jaipur



ML NO.13/2018

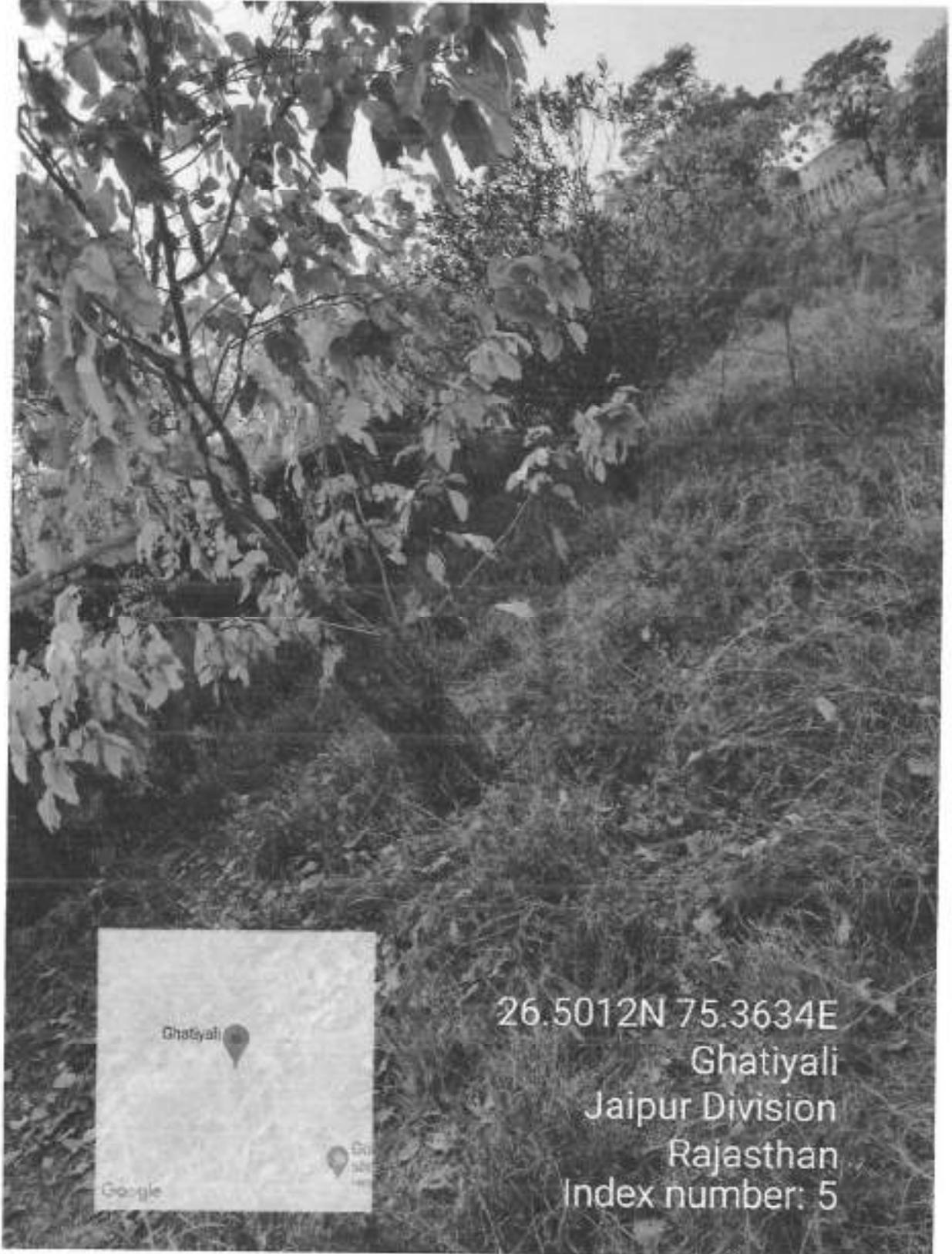
M/S NORATMAL ( SHREE DEV GRANITES)  
Village Ghatiyali, TH. Phagi, Dis. Duda Jaipur



26.5012N 75.3634E  
Ghatiyali  
Jaipur Division  
Rajasthan  
Index number: 6

ML NO.13/2018

M/S NORATMAL ( SHREE DEV GRANITES)  
Village Ghatiyali, TH. Phagi, Dis. Duda Jaipur



26.5012N 75.3634E  
Ghatiyali  
Jaipur Division  
Rajasthan  
Index number: 5

ML No. 13/2018

नौरामल गुजरि (देव कौनारुस)  
ग्राम दारिमली ग. फा. जिला लखपुर

PAGE DATE 

01-12-23	RJ 14 RD 4332	5000 lit.	राजेन्द्र गुजरि
02-12-23	—	—	—
03-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
04-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
05-12-23	—	—	—
06-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
07-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
08-12-23	—	—	—
09-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
10-12-23	—	—	—
11-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
12-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
13-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
14-12-23	—	—	—
15-12-23	—	—	—
16-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
17-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
18-12-23	—	—	—
19-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
20-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
21-12-23	—	—	—
22-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
23-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
24-12-23	—	—	—
25-12-23	RJ 14 RD 4332	15000 liter	राजेन्द्र गुजरि
26-12-23	—	—	—
27-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
28-12-23	—	—	—
29-12-23	RJ 14 RD 4332	10,000 liter	राजेन्द्र गुजरि
30-12-23	RJ 14 RD 4332	5000 liter	राजेन्द्र गुजरि
31-12-23	—	—	—

ML No. 13/2018

मौरिमल गुजर (वेवनेगाडस)  
ग्राम परिपाली नए-फानी जिला पम्पुर

PAGE

DATE

01-01-2024	RJ14 RD - 4332	10,000 Liter.	रामेन्द्र गुजर
02-01-2024	—	—	—
03-01-2024	RJ14 RD 4332	5000 Liter.	रामेन्द्र गुजर
04-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
05-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
06-01-2024	—	—	—
07-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
08-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
09-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
10-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
11-01-2024	—	—	—
12-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
13-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
14-01-2024	—	—	—
15-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
16-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
17-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
18-01-2024	—	—	—
19-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
20-01-2024	—	—	—
21-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
22-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
23-01-2024	—	—	—
24-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
25-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
26-01-2024	—	—	—
27-01-2024	RJ14 RD 4332	15,000 Liter	रामेन्द्र गुजर
28-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर
29-01-2024	RJ14 RD 4332	10,000 Liter	रामेन्द्र गुजर
30-01-2024	—	—	—
31-01-2024	RJ14 RD 4332	5,000 Liter	रामेन्द्र गुजर



# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर ( राज. )

प्रेषक : प्रधानाचार्य राजकीय उच्च माध्यमिक विद्यालय घटियाली, जयपुर ब्लॉक फागी	प्रेषित : श्रीमान् मैसर्स नीरतमल (श्री देव प्रेम प्रवृत्त) ML No. 13/2018 ग्राम-घटियाली तह. फागी 2020/5 ई.ई.
--	--

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (I)

दिनांक.....

विषय :-

प्रसंग :-

प्रमाणित किया जाता है। कि मैसर्स नीरतमल (श्री देव प्रेम प्रवृत्त) एम.एल. नो. 13/2018 द्वारा ग्राम घटियाली के राजकीय विद्यालय में परम्परागत संरचना व छात्र छात्राओं की कैंटिन व्यवस्था के लिए भवन निर्माण जैसे प्रांतीय कार्य किए गए।

जिनका विवरण निम्नानुसार है।

- (i) 2022 - 2023 में राजकीय विद्यालय में सुधारों का कार्य करवाया गया।
- (ii) वर्ष 2022 - 2023 में राजकीय विद्यालय घटियाली में निर्मित भवन निर्माण में प्रांतीय वार्षिक सहायता प्रदान किया।

उत्तर  
शेखर सिंह

Ryo  
प्रधानाचार्य  
रा.उ.मा.वि., घटियाली

# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर (राज.)

प्रेषक : प्रधानाचार्य राजकीय उच्च माध्यमिक विद्यालय घटियाली, जयपुर ब्लॉक फागी	प्रेषित : श्रीमान् मैसर्स नौरतमल (श्री कैब गैनाइ ML No. 13/2018 शाम-घटियाली तह. फागी दू.
--	---

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (I)

दिनांक.....

विषय :-

प्रसंग :-

उपरोक्त दिनांक है। कि मैसर्स नौरतमल (श्री कैब गैनाइ एम.एल. नो. 13/2018 द्वारा शाम घटियाली के राजकीय विद्यालय में निम्न प्रशासकीय कार्य करवाये गये।

जिनका विवरण निम्नांकित है :-

- (i) 2021-2022 में राजकीय विद्यालय में पेशावरों का काम करवाया गया।
- (ii) 2021-2022 में राजकीय विद्यालय में पम्पसेट (दुग्धबर्तन) लगाकर हर पानी की उन्नत व्यवस्था करवाई गई।
- (iii) 2021-2022 में राजकीय विद्यालय में मिट्टी डाण्डा भूमि का स्तर उच्च करवाया जाये प्रशासकीय कार्य।

  
प्रधानाचार्य  
रा.उ. मा. वि. घटियाली  
फागी, जिला - दू.

3  
M/L NO. 34/2019

M/S KASERI GRANITES  
VILLAGE GHATIYALI TH. PHAGI, DIS. JAIPUR

सेवा में,

रीजनल ऑफिसर,  
मालवीय नगर जयपुर।

  
15/2/2019

विषय: दस्तावेज़ जमा करने के लिए।

महोदय, यह पत्र दस्तावेज़ जमा करने के लिए आपकी ओर से प्राप्त अनुरोध के संदर्भ में है। पत्र के साथ राष्ट्रीय हरित अधिकरण के तहत किए गए कार्यों के पत्र संलग्न कर रहे हैं।

धन्यवाद,

Mahendra -

केसरी ग्रेनाइट (ML NO.34/2019)

ग्राम घटियाली तहसील फागी जिला जयपुर



राजस्थान सरकार शिक्षा विभाग



कार्यालय - प्रधानाचार्य एवं पीईईओ  
राजकीय उच्च माध्यमिक विद्यालय कुड़ली  
ग्राम पंचायत कुड़ली

प्रेषक

प्रधानाचार्य  
राजकीय उच्च माध्यमिक विद्यालय कुड़ली  
पं.स.- फागी, जिला जयपुर  
Dise Code : 08121105901  
E-mail : gsskudli@gmail.com

प्रेषित

श्रीमान् मैसर्स केसरी जेनाइट

मल No 34/2019

क्रमांक : रा.उ.मा.वि./कुड़ली/ SPL-1

दिनांक 27/07/2023

विषय :

प्रसंग :

उम्माणित किया जाता है कि मैसर्स केसरी जेनाइट द्वारा कुड़ली के राजकीय उच्च माध्यमिक विद्यालय कुड़ली विकास के लिए कई सहसहनीय कार्य करवाये गये- जिनका विवरण निम्नांकुसार है।

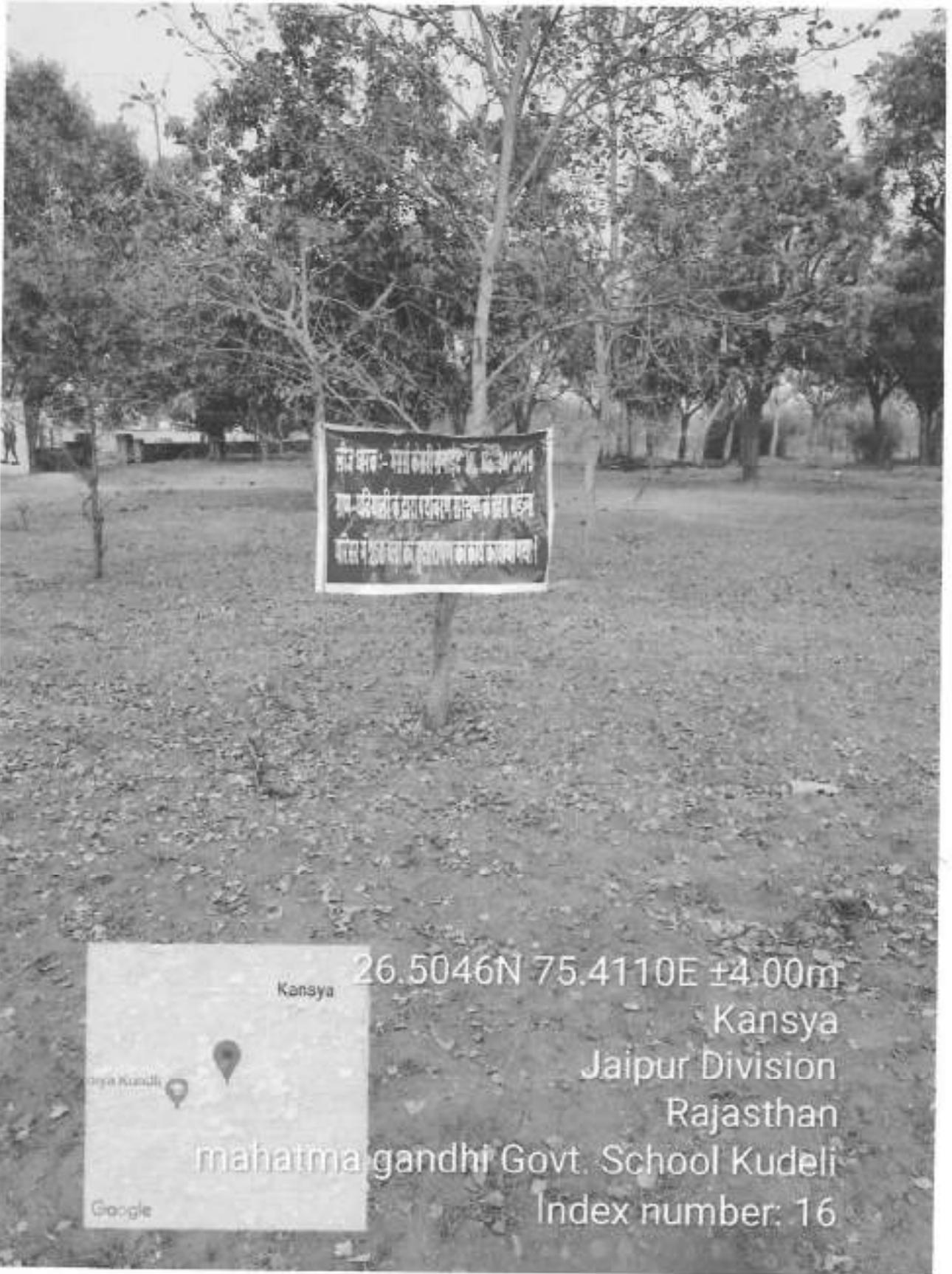
1. सत्र 2022-23 में स्थानीय विद्यालय में वृक्षारोपण का ठाति-प्रशसनीय कार्य करवाया गया। जिसके अन्तर्गत लगभग 150 पौधे लगवाये गये।
2. छात्र-छात्राओं के शारीरिक विकास एवं खेलवृद्ध के लिये विभिन्न प्रकार की सामग्री दिलाकर अति सहसहनीय कार्य करवाया गया।

उक्त कार्यों के लिए विद्यालय परिवार सदैव इनका आभारी रहेगा।

प्रधानाचार्य  
राजकीय उच्च माध्यमिक विद्यालय  
कुड़ली (फागी)

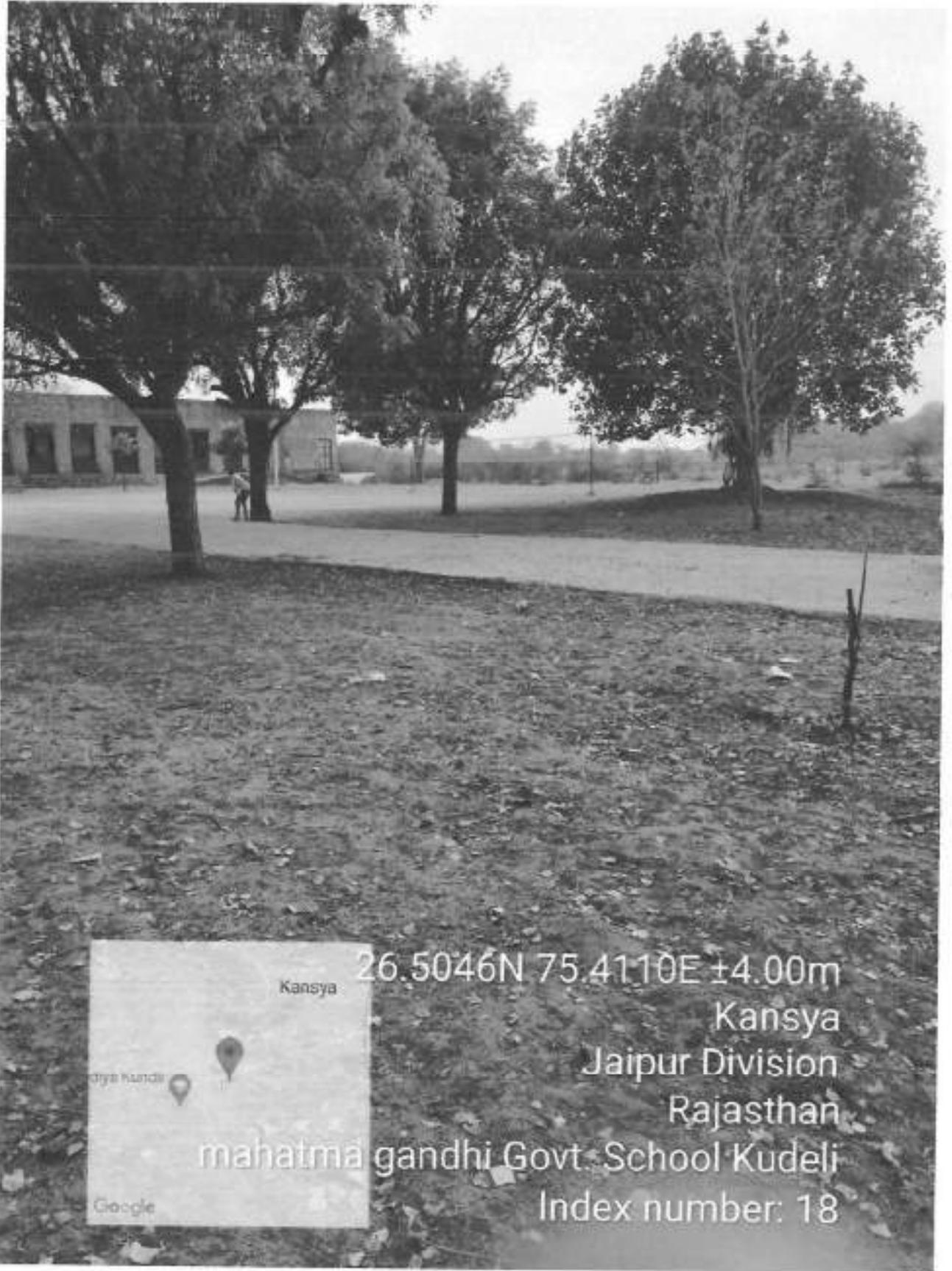
ML NO. 34/2019

M/S KESARI GRANITE  
VILLAGE GHATIYALI, TH. PHAGI, DIS. JAIPUR



ML NO. 34/2019

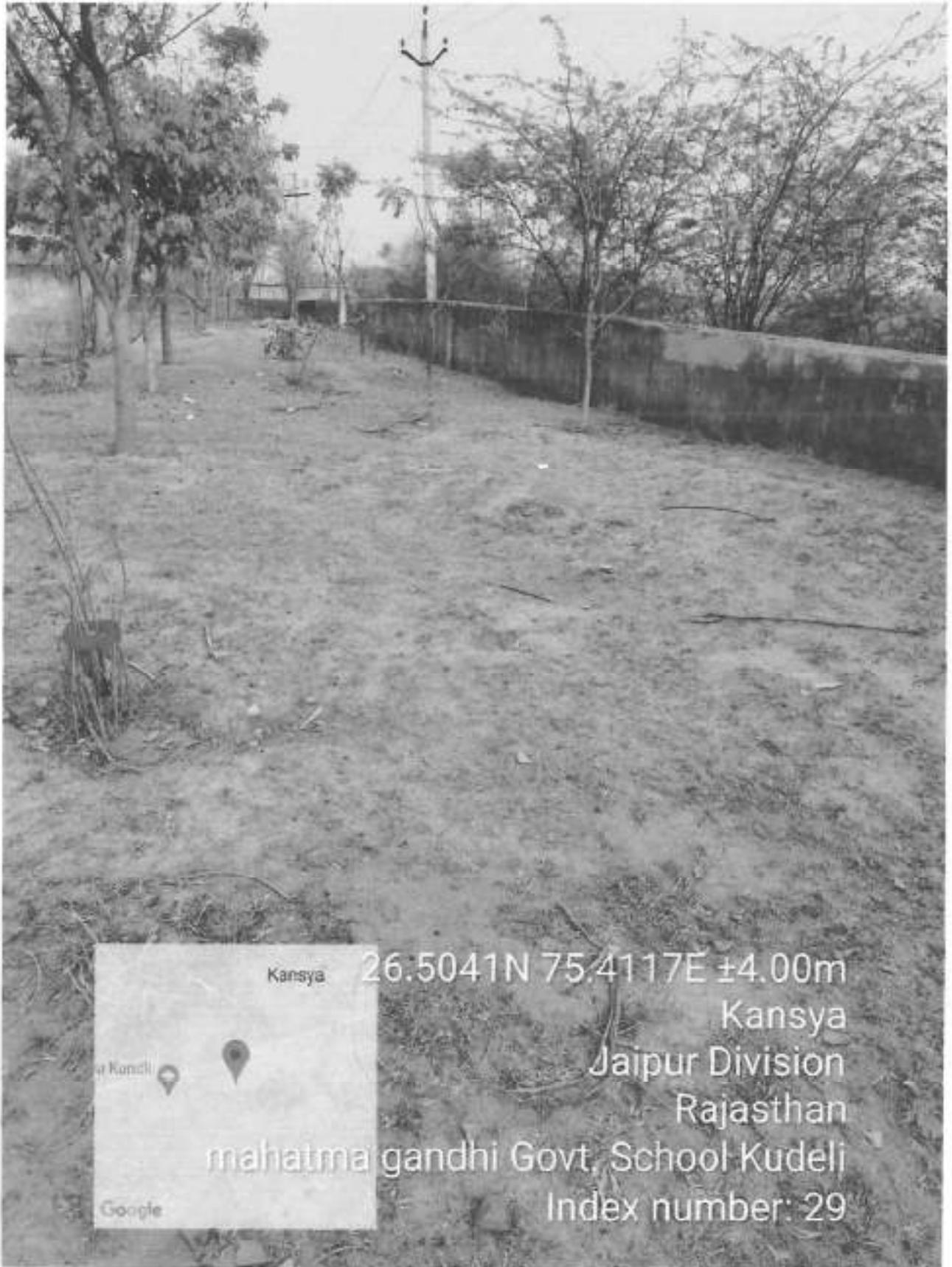
M/S KESARI GRANITE  
VILLAGE GHATIYALI, TH. PHAGI, DIS. JAIPUR



26.5046N 75.4110E ±4.00m  
Kansya  
Jaipur Division  
Rajasthan  
mahatma gandhi Govt. School Kudeli  
Index number: 18

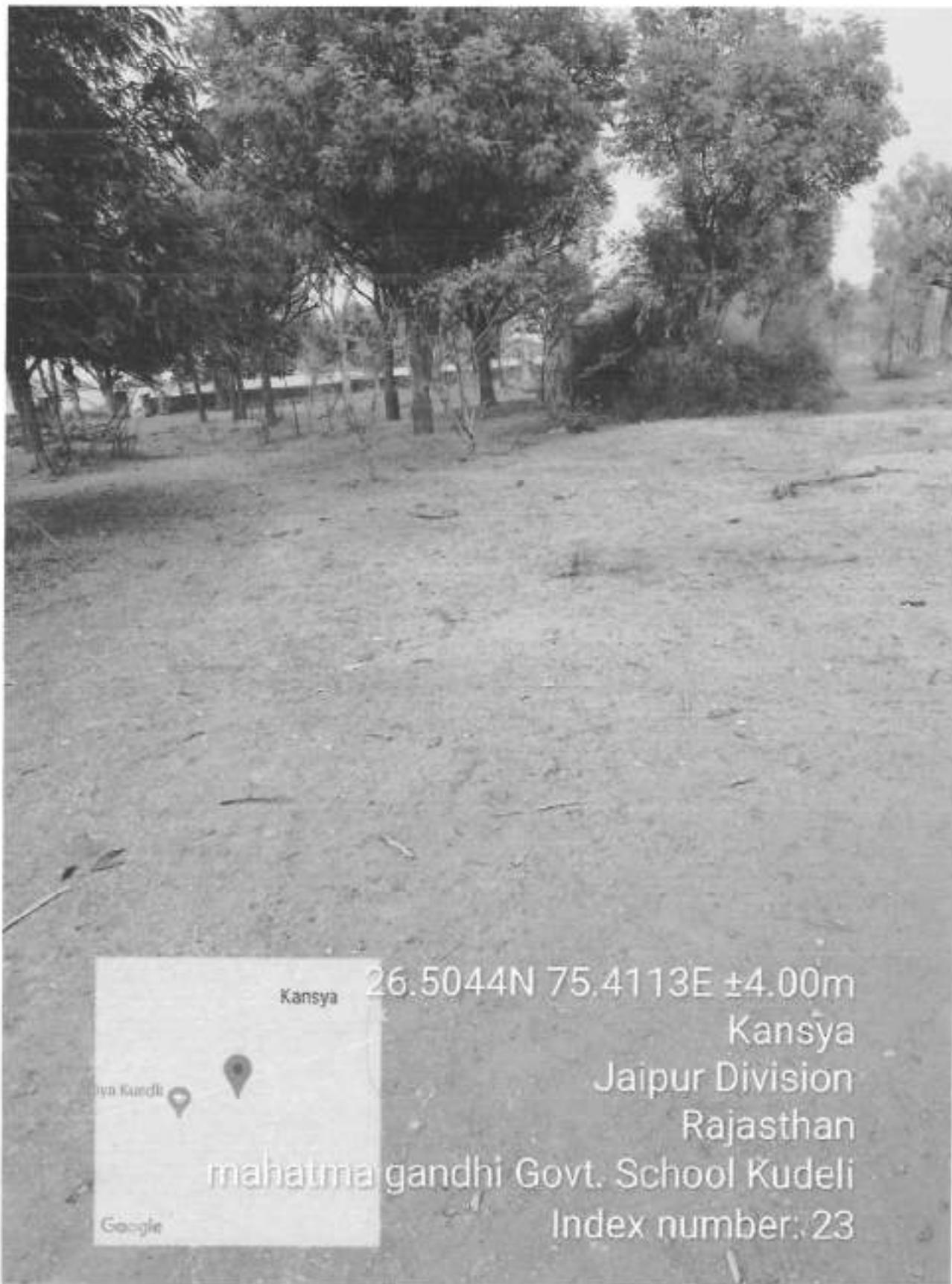
ML NO. 34/2019

M/S KESARI GRANITE  
VILLAGE GHATIYALI, TH. PHAGI, DIS. JAIPUR



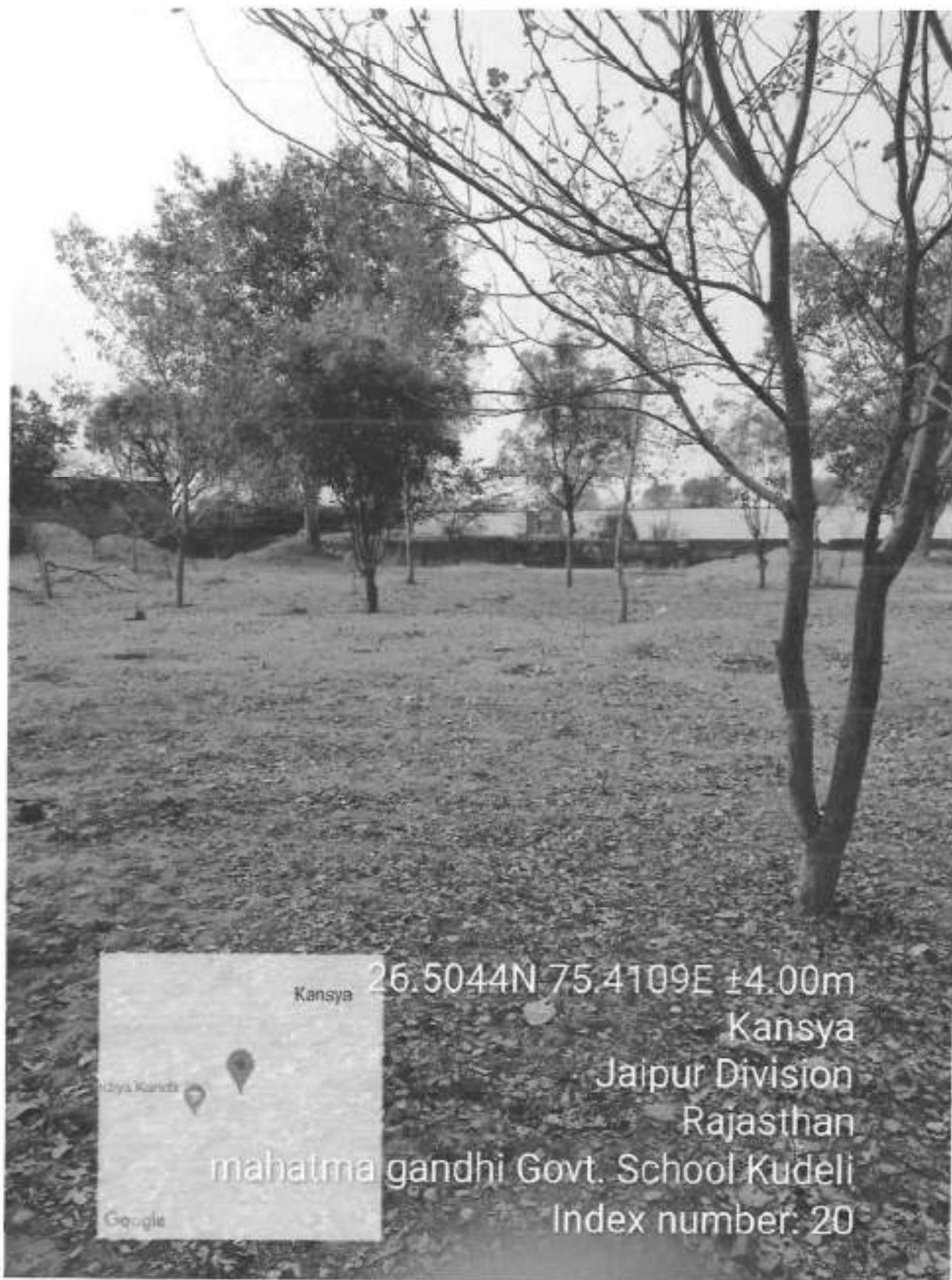
ML NO. 34/2019

M/S KESARI GRANITE  
VILLAGE GHATIYALI, TH. PHAGI, DIS. JAIPUR



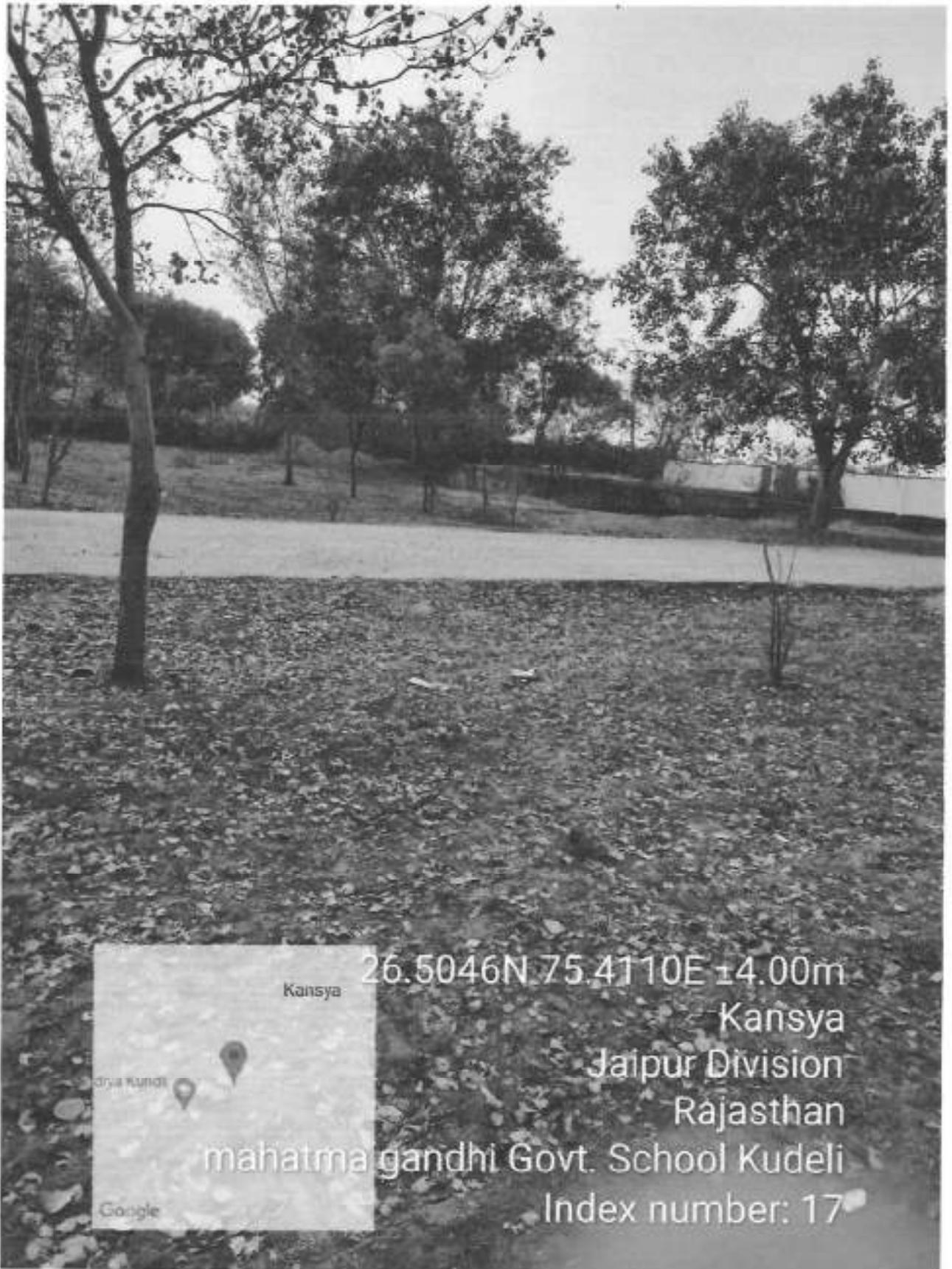
ML NO. 34/2019

M/S KESARI GRANITE  
VILLAGE GHATTIYALI, TH. PHAGI, DIS. JAIPUR



ML NO. 34/2019

M/S KESARI GRANITE  
VILLAGE GHATYALI, TH. PHAGI, DIS. JAIPUR



26.5046N 75.4110E ±4.00m

Kansya

Jaipur Division

Rajasthan

mahatma gandhi Govt. School Kudeli

Index number: 17

MIL. NO. 34/2019 Kesari Granite

PAGE

Village - Chhatiyali th. Fagi, District - Jaipur

1/12/23	RS 14 RD 4332	5000 Ltr	-	राजेन्द्र गुजरि
2/12/23	RS 14 RD 4332	10000 Ltr	-	राजेन्द्र गुजरि
3/12/23	-	-	-	राजेन्द्र गुजरि
4/12/23	RS 14 RD 4332	5000 Ltr	-	-
5/12/23	-	-	-	-
6/12/23	-	-	-	राजेन्द्र गुजरि
7/12/23	RS 14 RD 4332	5000 Ltr	-	राजेन्द्र गुजरि
8/12/23	RS 14 RD 4332	5000 Ltr	-	-
9/12/23	-	-	-	राजेन्द्र गुजरि
10/12/23	RS 14 RD 4332	5000 Ltr	-	-
11/12/23	-	-	-	राजेन्द्र गुजरि
12/12/23	RS 14 RD 4332	5000 Ltr	-	-
13/12/23	-	-	-	राजेन्द्र गुजरि
14/12/23	RS 14 RD 4332	5000 Ltr	-	-
15/12/23	-	-	-	राजेन्द्र गुजरि
16/12/23	RS 14 RD 4332	10000 Ltr	-	-
17/12/23	-	-	-	राजेन्द्र गुजरि
18/12/23	RS 14 RD 4332	5000 Ltr	-	-
19/12/23	-	-	-	राजेन्द्र गुजरि
20/12/23	RS 14 RD 4332	5000 Ltr	-	राजेन्द्र गुजरि
21/12/23	RS 14 RD 4332	5000 Ltr	-	-
22/12/23	-	-	-	-
23/12/23	-	-	-	राजेन्द्र गुजरि
24/12/23	RS 14 RD 4332	5000 Ltr	-	-
25/12/23	-	-	-	-
26/12/23	-	-	-	राजेन्द्र गुजरि
27/12/23	RS 14 RD 4332	5000 Ltr	-	-
28/12/23	-	-	-	राजेन्द्र गुजरि
29/12/23	RS 14 RD 4332	5000 Ltr	-	-
30/12/23	-	-	-	-
31/12/23	-	-	-	-

ML No. 04/2019 Kesari Granite

Village - Lohat Kali Teh. Jagi

PAGE

DATE

Dist. Jaipur

1/1/2024	R3 14 RD 4332	5000 Ltr	-	राजेश गुजरि
2/1/2024	-	-	-	-
3/1/2024	R3 14 RD 4332	5000 Ltr	-	राजेश गुजरि
4/1/2024	-	-	-	-
5/1/2024	R5 14 RD 4332	10000 Ltr	-	राजेश गुजरि
6/1/2024	-	-	-	-
7/1/2024	-	-	-	-
8/1/2024	R3 14 RD 4332	5000 Ltr	-	राजेश गुजरि
9/1/2024	-	-	-	-
10/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि
11/1/2024	-	-	-	-
12/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि
13/1/2024	-	-	-	-
14/1/2024	R3 14 RD 4332	10000 Ltr	-	राजेश गुजरि
15/1/2024	-	-	-	-
16/1/2024	-	-	-	-
17/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि
18/1/2024	-	-	-	-
19/1/2024	R3 14 RD 4332	5000 Ltr	-	राजेश गुजरि
20/1/2024	-	-	-	-
21/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि
22/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि
23/1/2024	-	-	-	-
24/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि
25/1/2024	-	-	-	-
26/1/2024	R3 14 RD 4332	5000 Ltr	-	राजेश गुजरि
27/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि
28/1/2024	-	-	-	-
29/1/2024	R5 14 RD 4332	10000 Ltr	-	राजेश गुजरि
30/1/2024	-	-	-	-
31/1/2024	R5 14 RD 4332	5000 Ltr	-	राजेश गुजरि



158

Mahatma Ghandi Government School  
Chouru(484361) Phagi, Dudu

यह प्रमाणित किया जाता है की मैसर्स केसरी ग्रैनाइट (ML  
NO. 34/2019) के द्वारा महात्मा गांधी राजकीय विद्यालय  
चौरु फागी जिला दुदु में वर्ष 2023-24 में निम्न कार्य करवाए गए  
हैं जो अति प्रशंसनीय हैं । विद्यालय प्रांगण में अम्मी पौधों का  
पौधारोपण करवाया गया है । जिसके लिए विद्यालय आभारी है  
।

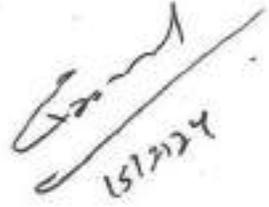
For Seal  
PRINCIPAL  
MAHATMA GANDHI GOVT. SCHOOL  
CHOURU (PHAGI) JAIPUR

M/L NO. 11/2019

M/S OASIS MINES AND MINERALS  
VILLAGE GHATIYALI TH. PHAGI, DIS. JAIPUR

सेवा में,

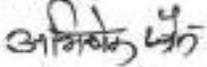
रीजनल ऑफिसर,  
मालवीय नगर जयपुर।

  
15/12/24

विषय: दस्तावेज़ जमा करने के लिए।

महोदय, यह पत्र दस्तावेज़ जमा करने के लिए आपकी ओर से प्राप्त अनुरोध के संदर्भ में है। पत्र के साथ राष्ट्रीय हरित अधिकरण के तहत किए गए कार्यों के पत्र संलग्न कर रहे हैं।

धन्यवाद,



ओएसिस माइंस एंड मिनिरल्स (ML NO.11/2019)

ग्राम घटियाली तहसील फागी जिला जयपुर



राजस्थान सरकार शिक्षा विभाग



कार्यालय - प्रधानाचार्य एवं पीईईओ

# राजकीय उच्च माध्यमिक विद्यालय कुड़ली

ग्राम पंचायत कुड़ली

प्रेषक

प्रधानाचार्य  
राजकीय उच्च माध्यमिक विद्यालय कुड़ली  
पं.स.- फागी, जिला जयपुर  
Dise Code : 08121105901  
E-mail : gsskudli@gmail.com

प्रेषित

श्रीमान् OASIS MINERALS MINERALS

11/2019

क्रमांक : रा.उ.मा.वि./कुड़ली/ UPL-1

दिनांक ..... 10/08 ..... 2023

विषय :

प्रसंग :

उम्मीदवार किताब जाता है कि श्री OASIS MINERALS & MINERALS दूरिदाली द्वारा ग्राम कुड़ली के राजकीय उच्च माध्यमिक विद्यालय के विकास के लिए कई सहस्रनीय कार्य करवाये जाये जिनका विवरण निम्नानुसार है।

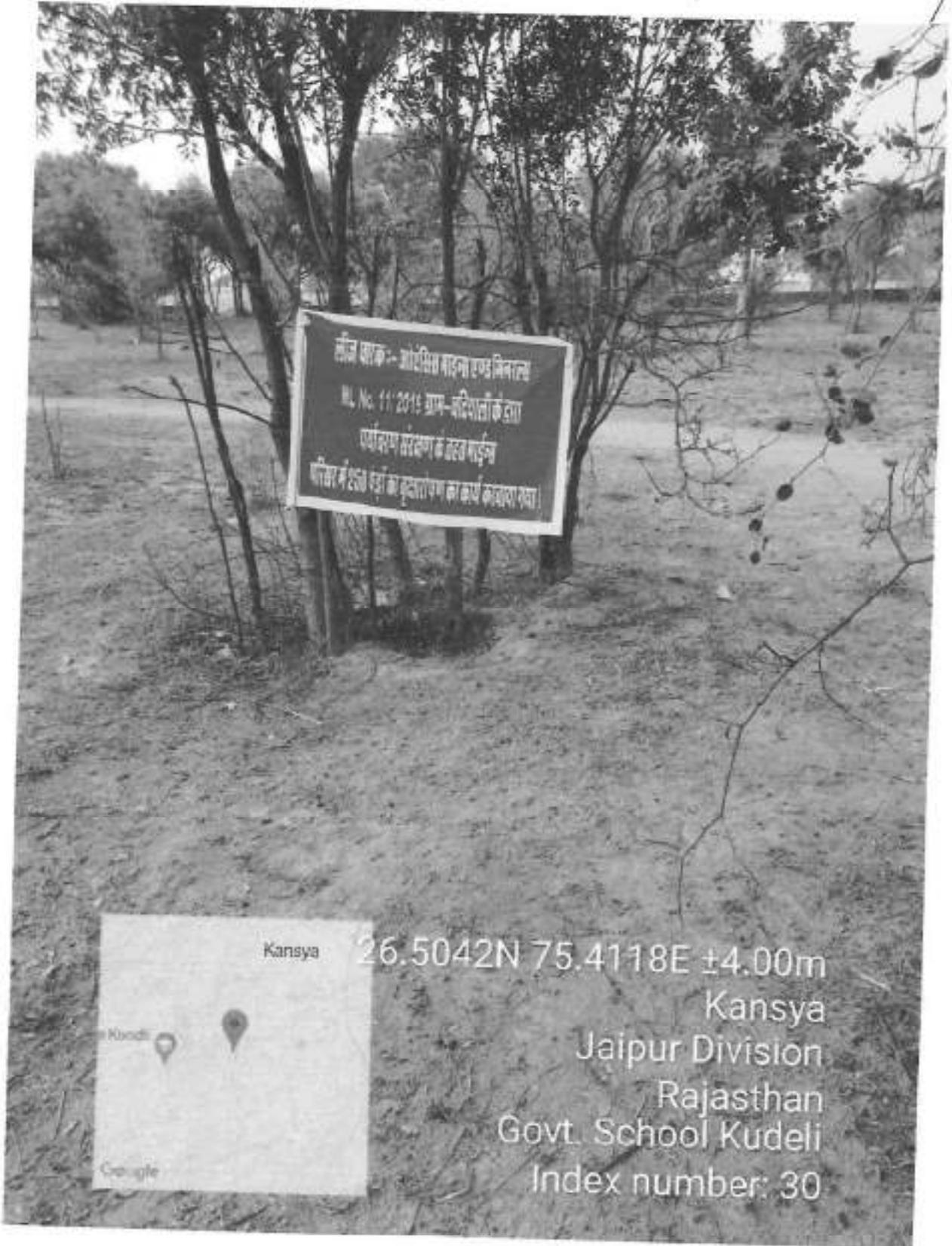
1. सत्र 2023-24 के सहस्रनीय विद्यालय में सुधारोपण का अति प्रशंसनीय कार्य करवाया गया। जिसके अन्तर्गत लगभग 150 पोर्चे लगवाये जाये।
2. छात्र-छात्रों के शारीरिक विकास एक खेलरूढ़ के लिए विभिन्न प्रकार की सामग्री दिलवाकर अति सहस्रनीय व प्रशंसनीय कार्य करवाया गया।

उक्त कार्यों के लिए विद्यालय परिवार सहित इनका आभारी रहेगा।

प्रधानाचार्य  
राजकीय उच्च माध्यमिक विद्यालय  
कुड़ली (फागी)

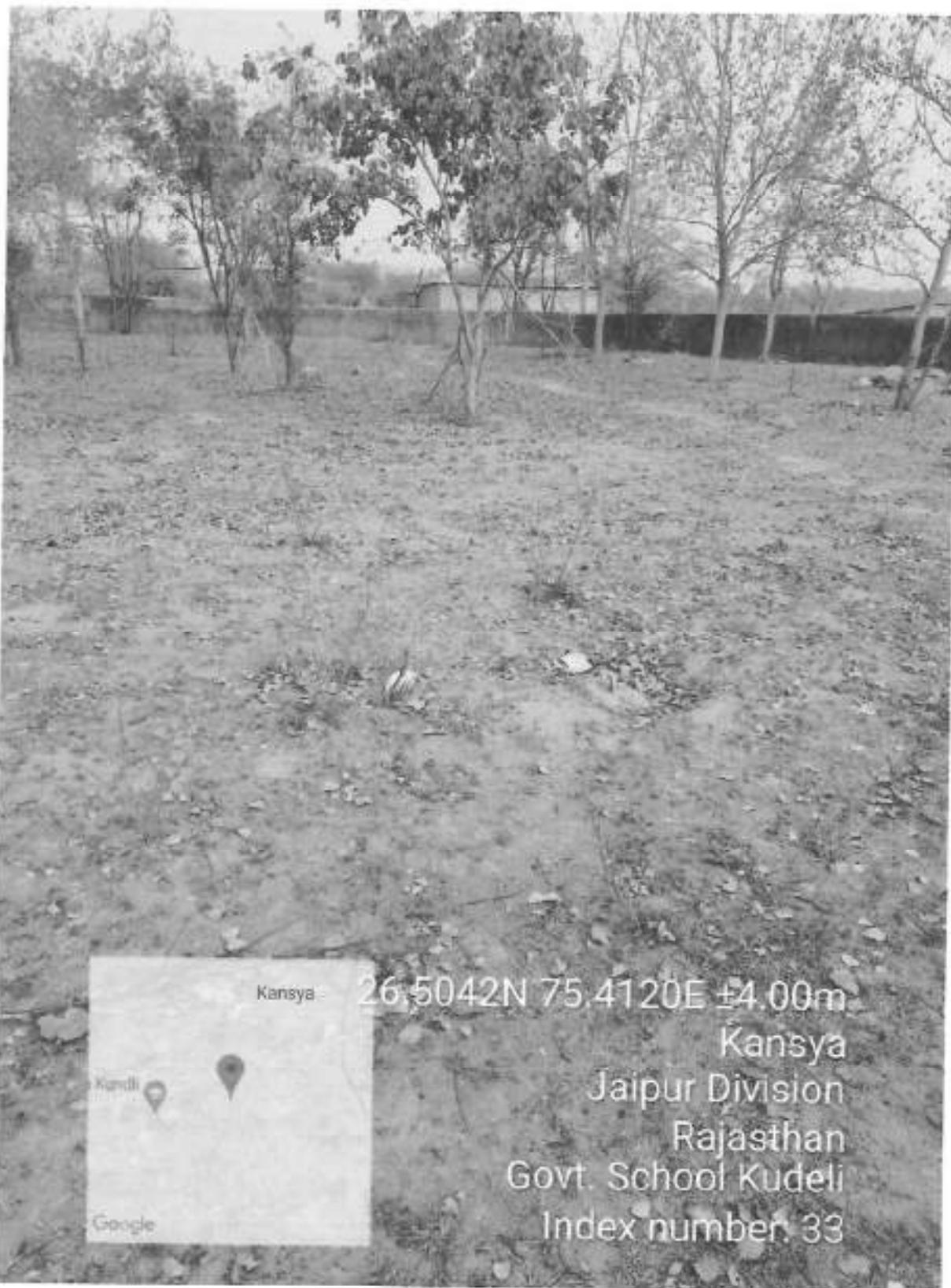
ML NO. 11/2019

M/S OASIS MINES & MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



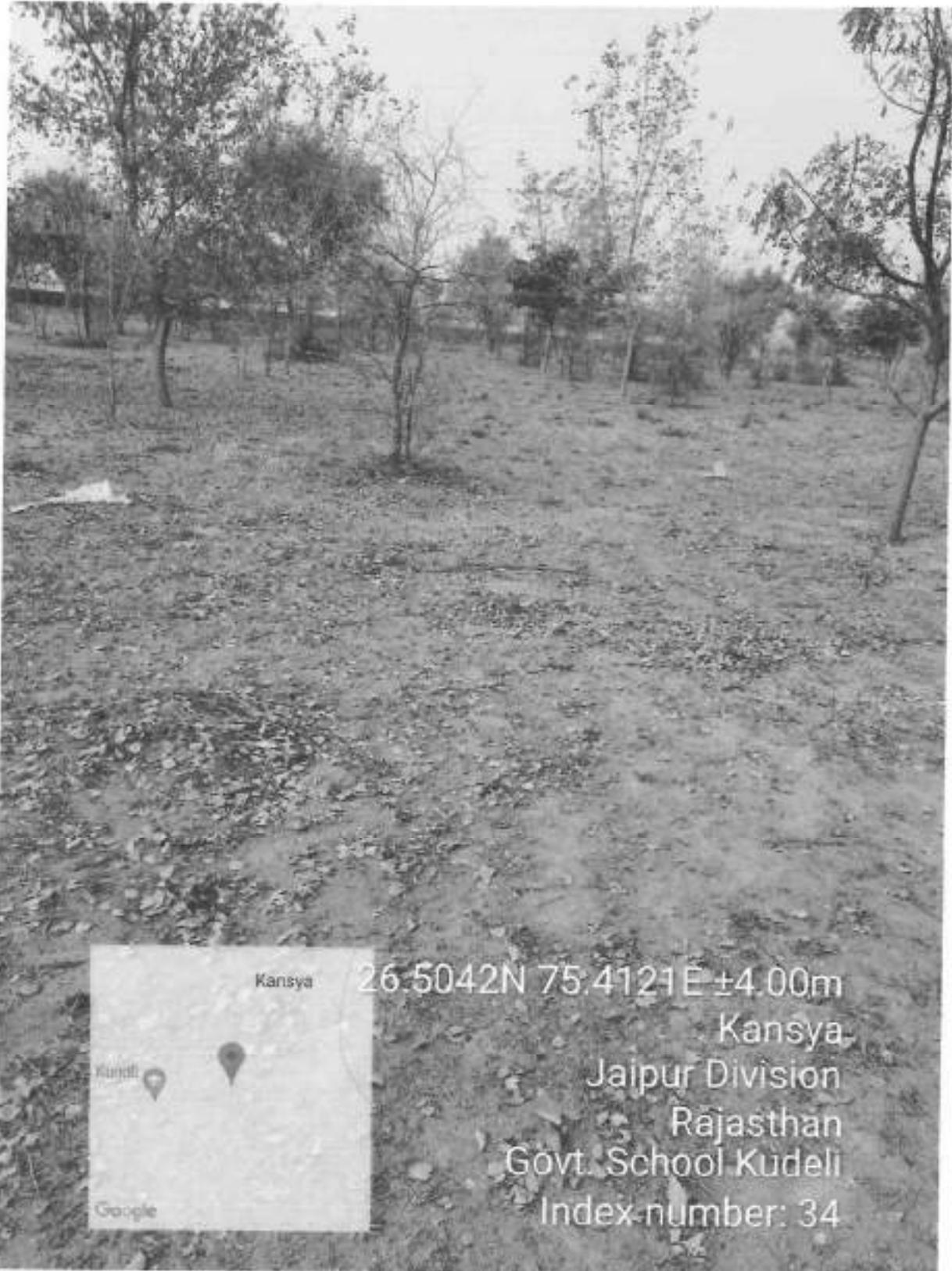
ML NO. 11/2019

M/S OASIS MINES & MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



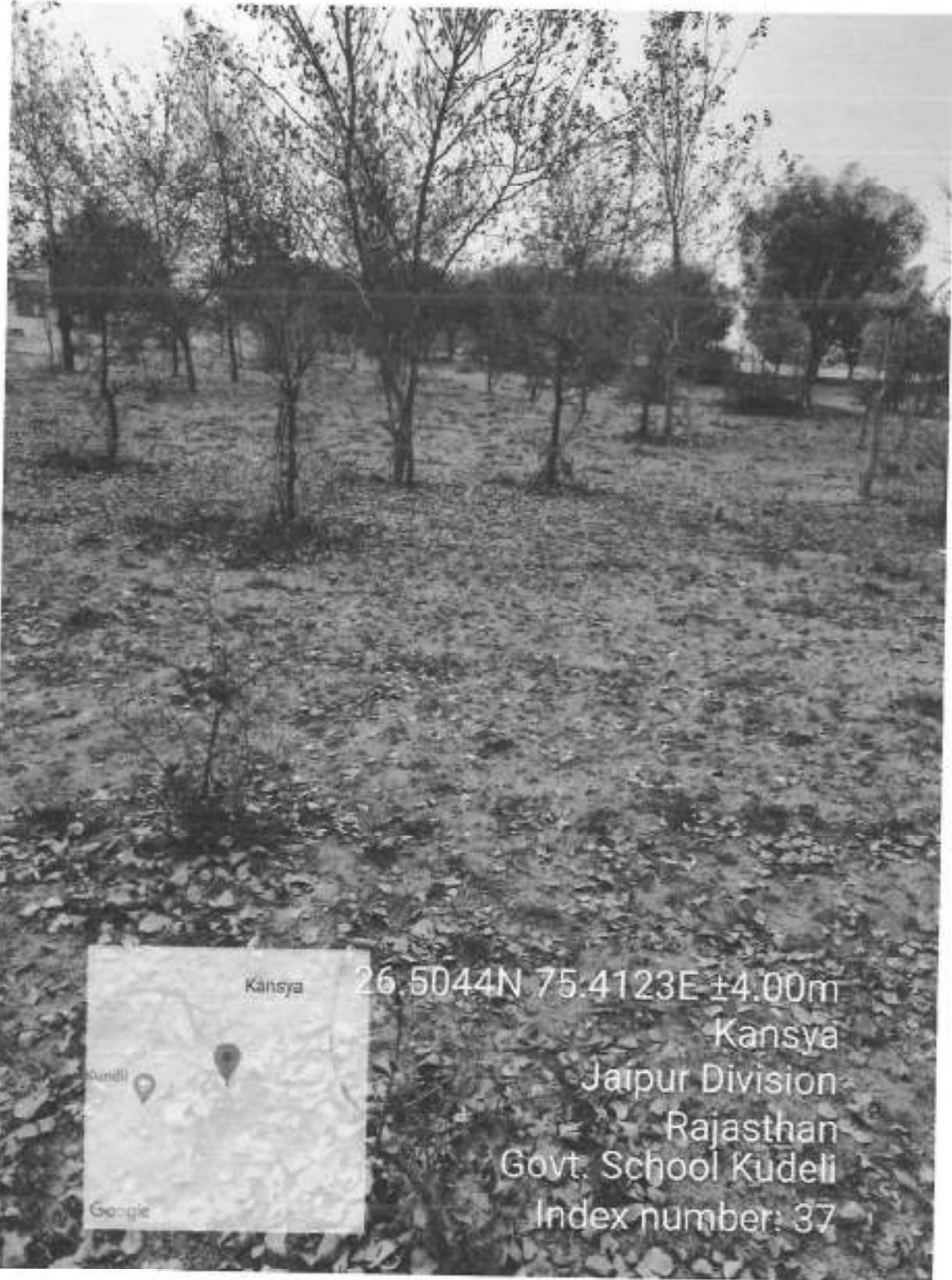
ML NO. 11/2019

M/S OASIS MINES & MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



ML NO. 11/2019

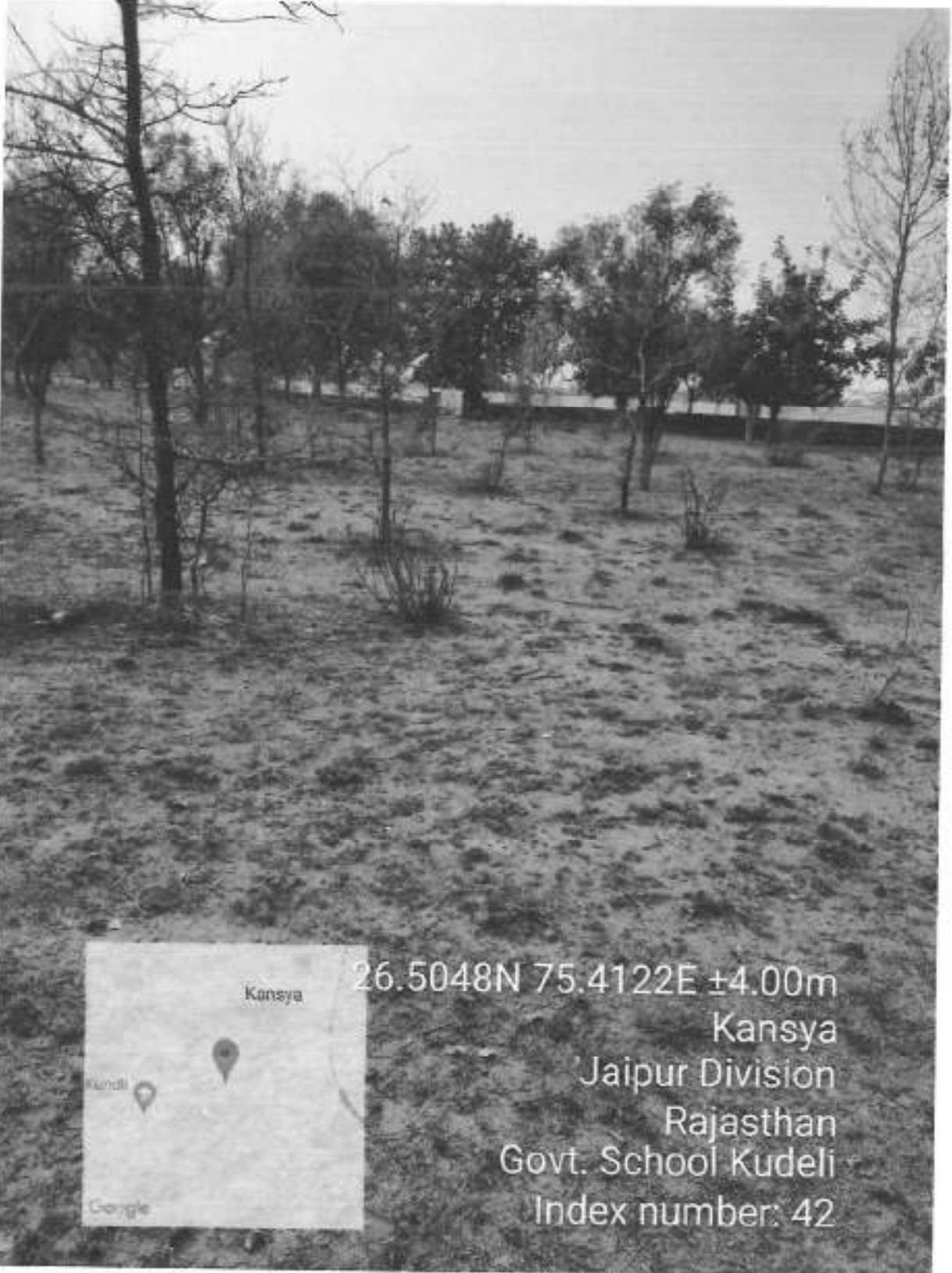
M/S OASIS MINES & MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5044N 75.4123E ±4.00m  
Kansya  
Jaipur Division  
Rajasthan  
Govt. School Kudeli  
Index number: 37

ML NO. 11/2019

M/S OASIS MINES & MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5048N 75.4122E ±4.00m

Kansya

Jaipur Division

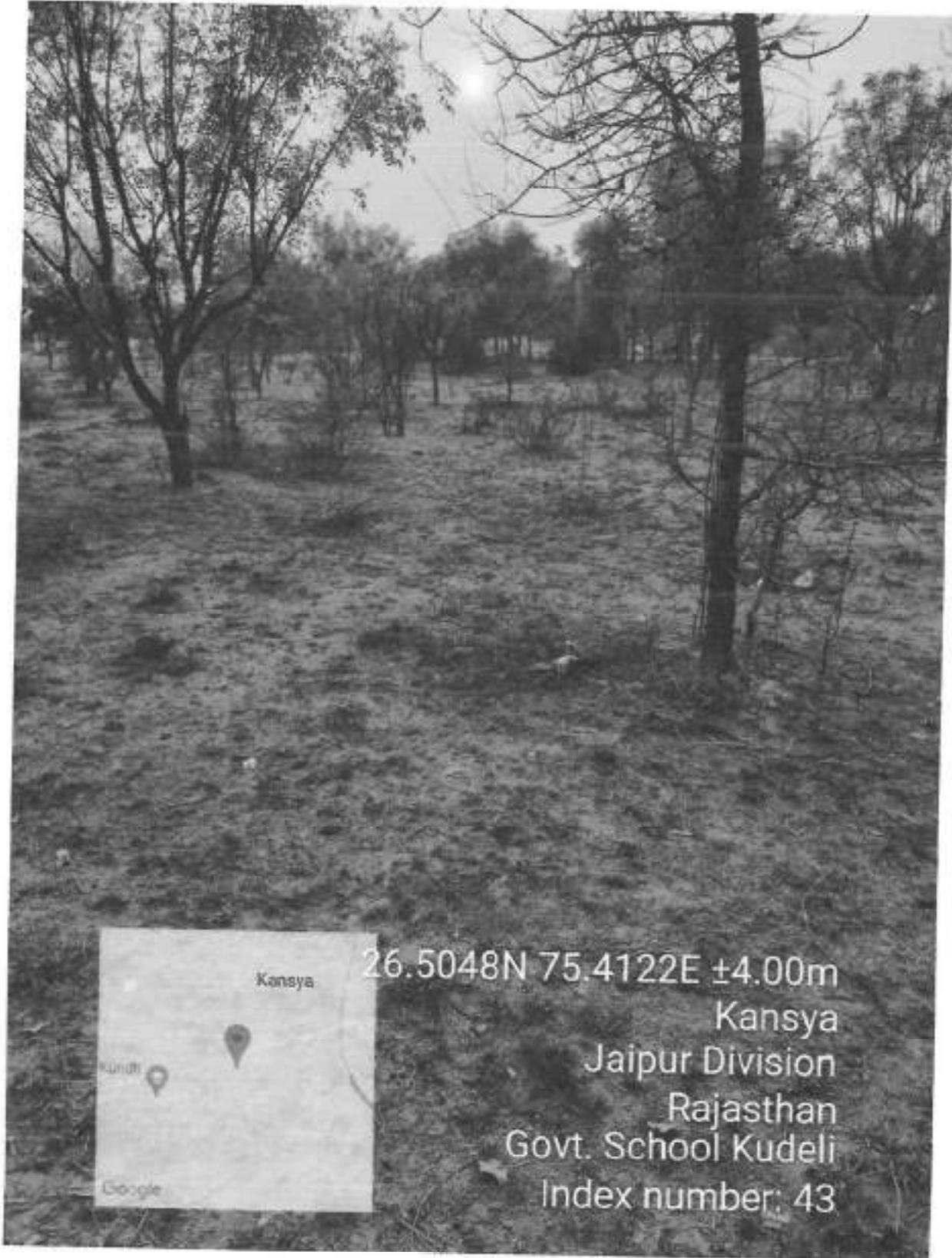
Rajasthan

Govt. School Kudeli

Index number: 42

ML NO. 11/2019

M/S OASIS MINES & MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5048N 75.4122E ±4.00m

Kansya

Jaipur Division

Rajasthan

Govt. School Kudeli

Index number: 43

11/2017

OASIS MINES & MINERALS  
 ग्राम - सटिमाली तहसील - फागी  
 जिला - जयपुर

PAGE DATE 

S.No.	दिनांक	वाहन संख्या	क्षमता	हस्ताक्षर
1.	01/12/2023	RJ14RD 4332	5000 ली	राजेन्द्र गुजरि
2.	02/12/2023	-	-	-
3.	03/12/2023	RJ14RD 4332	5000 ली	राजेन्द्र गुजरि
4.	04/12/2023	-	-	-
5.	05/12/2023	RJ14RD 4332	10000	राजेन्द्र गुजरि
6.	06/12/2023	-	-	-
7.	07/12/2023	RJ14RD 4332	10000	राजेन्द्र गुजरि
8.	08/12/2023	-	-	-
9.	09/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
10.	10/12/2023	-	-	-
11.	11/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
12.	12/12/2023	-	-	-
13.	13/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
14.	14/12/2023	-	-	-
15.	15/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
16.	16/12/2023	-	-	-
17.	17/12/2023	RJ14RD 4332	10000	राजेन्द्र गुजरि
18.	18/12/2023	-	-	-
19.	19/12/2023	RJ14RD 4332	10000	राजेन्द्र गुजरि
20.	20/12/2023	-	-	-
21.	21/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
22.	22/12/2023	-	-	-
23.	23/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
24.	24/12/2023	-	-	-
25.	25/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
26.	26/12/2023	-	-	-
27.	27/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
28.	28/12/2023	-	-	-
29.	29/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि
30.	30/12/2023	-	-	-
31.	31/12/2023	RJ14RD 4332	5000	राजेन्द्र गुजरि

ML.No. 11/2019

OASIS MINES & MINERALS  
ग्राम - घडिमाली तह. फागी  
जिला. जयपुर

PAGE

DATE

S.No	दिनांक	वाहन संख्या	क्षमता	हस्ताक्षर
1.	01/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
2.	02/01/2024	-	-	-
3.	03/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
4.	04/01/2024	-	-	-
5.	05/01/2024	RJ14RD4332	10000 ली.	राजेन्द्र गुजरि
6.	06/01/2024	-	-	-
7.	07/01/2024	RJ14RD4332	10000 ली.	राजेन्द्र गुजरि
8.	08/01/2024	-	-	-
9.	09/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
10.	10/01/2024	-	-	-
11.	11/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
12.	12/01/2024	-	-	-
13.	13/01/2024	RJ14RD4332	10000 ली.	राजेन्द्र गुजरि
14.	14/01/2024	-	-	-
15.	15/01/2024	RJ14RD4332	10000 ली.	राजेन्द्र गुजरि
16.	16/01/2024	-	-	-
17.	17/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
18.	18/01/2024	-	-	-
19.	19/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
20.	20/01/2024	-	-	-
21.	21/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
22.	22/01/2024	-	-	-
23.	23/01/2024	RJ14RD4332	10000 ली.	राजेन्द्र गुजरि
24.	24/01/2024	-	-	-
25.	25/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
26.	26/01/2024	-	-	-
27.	27/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
28.	28/01/2024	-	-	-
29.	29/01/2024	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि
30.	30/01/2024	-	-	-
31.	-	RJ14RD4332	5000 ली.	राजेन्द्र गुजरि



राजस्वान सरकार-शिक्षा विभाग

# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर (राज.)

प्रेषक : प्रधानाचार्य राजकीय उच्च माध्यमिक विद्यालय घटियाली, जयपुर ब्लॉक फागी	प्रेषित : श्रीमान् मैसर्स श्री राम मखनिंग प्रा. लिमिटेड ML No 11/2019 स्वाम घटियाली तह. फागी तह.
--	---

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (I)

दिनांक.....

विषय :-

प्रसंग :-

सुमनित डिमा जात है कि मैसर्स श्री राम मखनिंग प्रा. लि.  
ML No 11/2019 द्वारा तह. घटियाली में राजकीय विद्यालय  
में परमबिरहीम संकुल व छात्र-छात्राओं की बेहतर  
के लिए भवन निर्माण जैसे अत्यावश्यक कार्य निर्माण।

जिनका विवरण निम्नानुसार है।

- (i) वर्ष 2022-23 में राजकीय विद्यालय में सुधारण  
का कार्य करवाया गया।
- (ii) वर्ष 2022-23 में राजकीय विद्यालय घटियाली  
में निर्मित भवन निर्माण में अत्यावश्यक आभित सहयोग  
प्रदान डिमा।

दस्तावेज

श्रीराम

  
प्रधानाचार्य  
रा.उ.मा.वि. घटियाली

राजस्थान सरकार-शिक्षा विभाग

# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर ( राज. )

प्रेषक : प्रधानाचार्य राजकीय उच्च माध्यमिक विद्यालय घटियाली, जयपुर ब्लॉक फागी	प्रेषित : श्रीमान् मैसर्स श्री राम भादनिंग अण्ड सि० ML No. 11/2019 ग्राम- घटियाली तह. फागी डूडू
--	--

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (1)

दिनांक.....

विषय :-

प्रसंग :-

सुमाहित किया जाता है कि मैसर्स श्री राम भादनिंग अण्ड सि०  
ML No. 11/2019 द्वारा ग्राम घटियाली में राजकीय विद्या  
में निम्न प्रशंसीय कार्य करवाये गये।

गिनता निवृत्त सिग्नाचर है।

- (i) 2021-22 में राजकीय विद्यालय में सुधारोंपण का कार्य  
करवाया गया।
- (ii) 2021-22 में राजकीय विद्यालय में मिट्टी डालकर  
भूमि का स्तर उच्च करवाया जो प्रशंसीय कार्य है।

प्रधानाचार्य  
रा.उ. मा. वि. घटियाली  
फागी, जिला - डूडू

M/L NO. 18/2018

M/S SHREENATH MINES

VILLAGE GHATIYALI TH. PHAGI, DIS. JAIPUR

सेवा में,

रीजनल ऑफिसर,

मालवीय नगर जयपुर।

  
1/12/27

विषय: दस्तावेज़ जमा करने के लिए।

महोदय, यह पत्र दस्तावेज़ जमा करने के लिए आपकी ओर से प्राप्त अनुरोध के संदर्भ में है। पत्र के साथ राष्ट्रीय हरित अधिकरण के तहत किए गए कार्यों के पत्र संलग्न कर रहे हैं।

धन्यवाद,

Ravi

श्रीनाथ माइंस (ML NO.18/2018)

ग्राम घटियाली तहसील फागी जिला जयपुर

# कार्यालय - ग्राम पंचायत चौरु

पंचायत समिति फागी जिला-जयपुर (राज.)

प्रेषक :

सुमन कँवर  
सरपंच

ग्राम पंचायत चौरु पं. स. फागी (जयपुर)

मो. 9460407693, 7014502867

प्रेषित :

श्रीमान् श्रीमान् माइन्स एमएफ 15/2018

ग्राम चमली नहर फागी

जिला जयपुर

क्रमांक/ग्रा.पं.चौरु/..... 15-11-2023

दिनांक..... 9-11-2023

यह प्रमाणित किया जाता है कि श्रीमान् श्रीमान् माइन्स एमएफ 15/2018 द्वारा ग्राम पंचायत चौरु में वर्ष 22-23 में वृक्षारोपण का कार्य कलाहो के बड के पास क प्राथमिक स्कूल के (1) की बगैची के नीचे बाबा चौरु में लगभग 300 पौधों वृक्षारोपण का कार्य तथा अका 22-23 का कार्य अका 15/11/23 द्वारा किया जा रहा है। अकारा पंचायत के लिए ग्राम पंचायत में जगह 2 चौरु के पानी की सुगुचित व्यवस्था अका फर्म द्वारा किया जाता है। इनका यह कार्य प्रशंसनीय रहा है।

सुमन कँवर

सरपंच

ग्राम पंचायत चौरु

पं. समिति फागी (जयपुर)

ML NO. 18/2018

M/S SHREENATH MINES  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



ML NO. 18/2018

M/S SHREENATH MINES  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



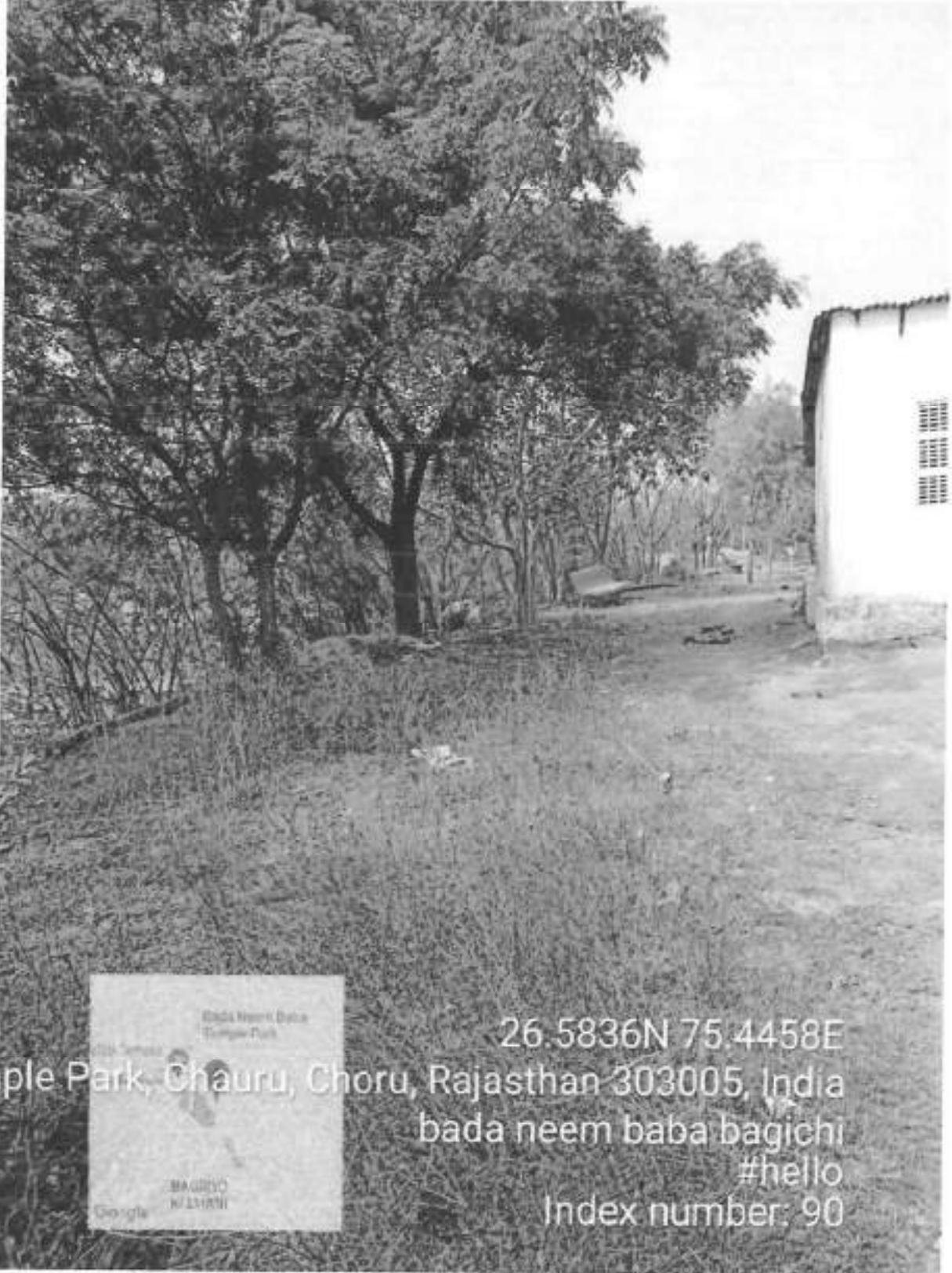
ML NO. 18/2018

M/S SHREENATH MINES  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



ML NO. 18/2018

M/S SHREENATH MINES  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



ML NO. 18/2018

M/S SHREENATH MINES  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5834N 75.4458E

ple Park, Chauru, Choru, Rajasthan 303005, India

bada neem baba bagichi

#hello

Index number: 89

ML NO. 18/2018

M/S SHREENATH MINES  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



MC NO. 18/2018

SHREENATH MINES  
Village - Gihariyali, TH. Phage  
Dis. JaipurPAGE DATE 

DATE	VEHICLE NO	CAPACITY (GROSS)	SIGNATURE
01-12-23	RJ21 RE12970	5000 / mt	श्रीनिवास
02-12-23	—	—	—
03-12-23	RJ14 RD4332	10,000 / mt.	श्रीनिवास
04-12-23	—	—	—
05-12-23	RJ21 RE12970	5000 / mt.	श्रीनिवास
06-12-23	RJ21 RE12970	12000 / mt.	श्रीनिवास
07-12-23	—	—	—
08-12-23	RJ21 RE12970	6000 / mt	श्रीनिवास
09-12-23	RJ21 RE12970	6000 / mt	श्रीनिवास
10-12-23	RJ21 RE12970	6000 / mt.	श्रीनिवास
11-12-23	—	—	—
12-12-23	RJ21 RE12970	18000 / mt	श्रीनिवास
13-12-23	—	—	—
14-12-23	RJ21 RE12970	6000 / mt	श्रीनिवास
15-12-23	RJ21 RE12970	6000 / mt	श्रीनिवास
16-12-23	—	—	—
17-12-23	—	—	—
18-12-23	RJ21 RE12970	6000 / mt.	श्रीनिवास
19-12-23	RJ21 RE12970	6000 / mt.	श्रीनिवास
20-12-23	—	—	—
21-12-23	RJ21 RE12970	12000 / mt.	श्रीनिवास
22-12-23	—	—	—
23-12-23	RJ21 RE12970	6000 / mt.	श्रीनिवास
24-12-23	—	—	—
25-12-23	RJ21 RE12970	6000 / mt.	श्रीनिवास
26-12-23	RJ21 RE12970	12000 / mt	श्रीनिवास
27-12-23	—	—	—
28-12-23	RJ21 RE12970	6000 / mt.	श्रीनिवास
29-12-23	RJ21 RE12970	12000 / mt.	श्रीनिवास
30-12-23	—	—	—
31-12-23	RJ21 RE12970	6000 / mt	श्रीनिवास

Mahatma Ghandi Goverment School  
Chouru(484361) Phagi, Dudu

158

यह प्रमाणित किया जाता है की मैगर्म श्री नाथ माईम (ML NO.18/2018) के द्वारा महात्मा गांधी राजकीय विद्यालय चौरु फागी जिला दूद में वर्ष 2023-24 में निम्न कार्य करवाए गए हैं जो प्रति प्रथमर्तीय हैं जिनका विवरण निम्न अनुसार है।

1. विद्यालय प्रांगण में बह बाहर दीवार के पास एक सौ पाँच पौधों का पौधारोपण करवाया गया है।
2. विद्यालय में गणेश्वती मंदिर व मूर्ति कीस्थापना करवाई गई है।
3. विद्यालय के बरामदे का जीर्णोद्धार करवाया गया है।

*Raj 2023*  
PRINCIPAL  
MAHATMA GANDHI GOVT SCHOOL  
\* CHOURU PHAGI JATPUR

पारंपरिक राजकीय प्रथम श्रेणी पशु चिकित्सालय - चौरु  
त. फागी जि. डूड (राज.)

11/12/2023

यह प्रमाणित किया जाता है राजकीय प्रथम श्रेणी पशु चिकित्सालय - चौरु ग्राम - चौरु में श्रीनाथ भाई-सु M.L.No. 18/2018 ग्राम चरियाली त. फागी (डूड) द्वारा जनहित में पशु चिकित्सालय विकास एवं पर्यावरण संकुलन हेतु निम्न कार्य निःस्वार्थ करवाये जाे इस प्रकार है -

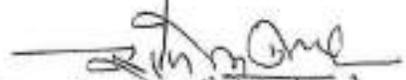
(A) पशु चिकित्सालय परिसर में गिट्टि गराई का कार्य।

(B) पशु चिकित्सालय परिसर में पर्यावरण संकुलन हेतु पेंडारोपण का कार्य जिसके अन्तर्गत 150 पेंड लगवाये

(C) पेड पोचो / जानवरो के लिए पानी की व्यवस्था हेतु भूमिगत वाटर टैंक का निर्माण।

उपरोक्त सभी कार्य सन् 2022-23 के दौरान करवाये जाे

उपरोक्त सभी कार्य निःस्वार्थ करवाये जाये जिसके लिए पशुपालन परिवार - चौरु, सर्वेक आभारी रहेगा।

  
(डा. राजेश कुमार)  
चिकित्साधिकारी पशु  
राज्य वैशुचिकित्सालय  
चौरु (फागी) जयपुर

राजस्थान सरकार-शिक्षा विभाग

# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर ( राज. )

प्रेषक :

प्रधानाचार्य  
राजकीय उच्च माध्यमिक विद्यालय  
घटियाली, जयपुर ब्लॉक फागी

प्रेषित :

श्रीमान् श्री नाम मास्टर  
ML NO. 18/2021  
ग्राम - घटियाली तह. फागी  
दू.क.

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (1)

दिनांक 29/07/2021

विषय :-

प्रसंग :-

उद्घोषित किया जाता है कि श्री नाम मास्टर  
कें द्वारा ग्राम घटियाली के राजकीय विद्यालय में  
निम्न कार्य करवाये गये जो अपेक्षासही हैं।  
जिनका विवरण निम्नानुसार है।

- (i) वर्ष 2021-22 में राजकीय विद्यालय में सुशोषण  
कार्य करवाया गया। जिसके अन्तर्गत 190 रुब्र लगाए गये।
- (ii) वर्ष 2021-22 में ल-भानीय विद्यालय में  
भवन निर्माण (हॉल) में वार्षिक सहयोग उदान  
किया।

प्रधानाचार्य  
रा.उ. मा. वि. घटियाली  
फागी, जिला - दू.क.



राजस्थान सरकार - शिक्षा विभाग

फोन 01430 - 218517

# राजकीय उच्च माध्यमिक विद्यालय चौरु

तह. फागी, जिला - जयपुर (राज.)

प्रेषक :-

प्रधानाचार्य

राजकीय उच्च माध्यमिक विद्यालय चौरु

(फागी), जयपुर, पिन कोड : 303005

Gmail : gssschauro@gmail.com

OFFICE ID : 9859

प्रेषित :-

श्रीमान श्री नाथ माहन्स

PL No. 18/2018

ग्राम-बडियाली तह. फागी जिला-इडर

क्रमांक : रा. उ.मा. वि./चौरु/जय.

दिनांक...13.03.21

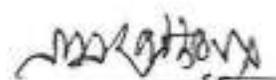
विषय :

प्रसंग :

उपरोक्त किया जाता है कि श्रीनाथ माहन्स द्वारा स्थानीय (ग्राम-चौरु) विद्यालय रा. उ. मा. वि. चौरु में विद्यालय विकास में सराहनीय व प्रशंसनीय कार्य करवाये गये जिसका विवरण निम्नानुसार है :-

1. सत्र 2020-21 को स्थानीय विद्यालय में 151 वृक्षों का वृक्षारोपण का सराहनीय कार्य कर पर्यावरण शुद्धि के लिए सराहनीय कार्य करवाया।
2. विद्यालय परिसर में लगभग 100 डीली मिट्टी डलवाकर विद्यालय में भरने वाले पानी से छुटकारा दिलवाया जो कि अति प्रशंसनीय व सराहनीय है।

उक्त कार्यों के लिये विद्यालय परिवार सदैव इनका आभारी रहेगा।

  
प्रधानाचार्य  
रा. उ. मा. वि.  
चौरु

M/L NO. 14/2018

6

M/S SHREE KRISNA MINERALS  
VILLAGE GHATIYALI TH. PHAGI, DIS. JAIPUR

सेवा में,

रीजनल ऑफिसर,

मालवीय नगर जयपुर।

15/2/24

विषय: दस्तावेज़ जमा करने के लिए।

महोदय, यह पत्र दस्तावेज़ जमा करने के लिए आपकी ओर से प्राप्त अनुरोध के संदर्भ में है। पत्र के साथ राष्ट्रीय हरित अधिकरण के तहत किए गए कार्यों के पत्र संलग्न कर रहे हैं।

धन्यवाद,

अश्विन शर्मा

श्री कृष्णा मिनरल्स (ML NO.14/2018)

ग्राम घटियाली तहसील फागी जिला जयपुर

# कार्यालय - ग्राम पंचायत चौरु

पंचायत समिति फागी जिला-जयपुर (राज.)

प्रेषक :

सुमन कँवर

सरपंच

ग्राम पंचायत चौरु पं. स. फागी (जयपुर)

मो. 9460407693, 7014502867

प्रेषित :

श्रीमान् मैसर्स :- श्री कृष्ण मिनरल्स

एम. एल. नं. 14/2018 ग्राम चौरु

जिला इ. (राज.)

क्रमांक/ग्रा.पं. चौरु/.....

दिनांक 13/03/2022

यह प्रमाणित किया जाता है की मैसर्स कृष्ण मिनरल्स (ML NO.:14/2018) के द्वारा ग्राम पंचायत चौरु में तेजाजी मंदिर तालाब के पास वर्ष 21- 22 में 280 पेड़ों का रोपण का कार्य किया गया। उपरोक्त फर्म द्वारा पर्यावरण संरक्षण व जनसेवार्थ कार्य ग्राम पंचायत चौरु सेवा में समय-समय पर करते रहते हैं। जो की अति प्रसंसनीय है, जन सेवा के लिए ग्राम चौपाल, जल सेवा, मंदिर का निर्माण, उक्त फर्म द्वारा किया गया है। जिसके लिए ग्राम पंचायत आभारी है।

सुमन कँवर

सरपंच

ग्राम पंचायत चौरु

पं. स. फागी (जयपुर)

M/L NO.14/2018

M/S SHREE KRISHNA MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



M/L NO.14/2018

M/S SHREE KRISHNA MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5937N 75.4408E

VR+3MP, Choru, Chauru, Rajasthan 303005, India

karni Mata bagichi chouru bakya talab

#hello

Index number: 25

M/L NO.14/2018

M/S SHREE KRISHNA MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5938N 75.4406E

VR+3MP, Choru, Chauru, Rajasthan 303005, India

karni Mata bagichi chouru bakya talab

#hello

Index number: 34

M/L NO.14/2018

M/S SHREE KRISHNA MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5937N 75.4405E

karni Mata bagichi chouru bakya talab

#hello

Index number: 28

M/L NO.14/2018

M/S SHREE KRISHNA MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jaipur



26.5911N 75.4408E

HCR+885, Choru, Chauru, Rajasthan 303005, India

bakya talab bagichi

#hello

Index number: 114

M/L NO.14/2018

M/S SHREE KRISHNA MINERALS  
Village Ghatiyali, TH. Phagi, Dis. Jalpur



26.5912N 75.4407E  
VR+GPW, Chauru, Choru, Rajasthan 303005, India  
bakya talab bagichi  
#hello  
Index-number: 111

ML No. 14/2018 Shree Krishna Minerals

PAGE  Village:- Chackiyali.th.Phagi Dist. Jaipur

DATE	VEHICLE NO.	CAPACITY (In Ltr.)	SIGNATURE
01-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
02-12-23	—	—	—
03-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
04-12-23	—	—	—
05-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
06-12-23	—	—	—
07-12-23	RJ14 RD 4332	10000 lit	राजेंद्र गुजरि
08-12-23	—	—	—
09-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
10-12-23	—	—	—
11-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
12-12-23	—	—	—
13-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
14-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
15-12-23	—	—	—
16-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
17-12-23	—	—	—
18-12-23	—	—	—
19-12-23	RJ14 RD 4332	15000 lit	राजेंद्र गुजरि
20-12-23	—	—	—
21-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
22-12-23	—	—	—
23-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
24-12-23	—	—	—
25-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
26-12-23	—	—	—
27-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि
28-12-23	—	—	—
29-12-23	RJ14 RD 4332	10000 lit	राजेंद्र गुजरि
30-12-23	—	—	—
31-12-23	RJ14 RD 4332	5000 lit	राजेंद्र गुजरि

FIL NO. 14/2018 Shree Krishna Minerals

PAGE   Village: Chaktiyali Hr Phagi Dist Jaipur

DATE	VEHICLE NO	CAPACITY (In LTR.)	SIGNATURE
01-01-24	RJ14RD4332	10,000   ml.	राजेश गुजरि
02-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
03-01-24	—	—	
04-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
05-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
06-01-24	—	—	
07-01-24	—	—	
08-01-24	RJ14RD4332	15000   ml.	राजेश गुजरि
09-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
10-01-24	—	—	
11-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
12-01-24	—	5000   ml.	राजेश गुजरि
13-01-24	—	—	
14-01-24	RJ14RD4332	10,000   ml.	राजेश गुजरि
15-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
16-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
17-01-24	—	—	
18-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
19-01-24	—	—	
20-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
21-01-24	RJ14RD4332	10,000   ml.	राजेश गुजरि
22-01-24	—	—	
23-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
24-01-24	—	—	
25-01-24	RJ14RD4332	15000   ml.	राजेश गुजरि
26-01-24	—	—	
27-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
28-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि
29-01-24	—	—	
30-01-24	RJ14RD4332	10,000   ml.	राजेश गुजरि
31-01-24	RJ14RD4332	5000   ml.	राजेश गुजरि





राजस्थान सरकार - शिक्षा विभाग

फोन 01430 - 218517

# राजकीय उच्च माध्यमिक विद्यालय चौरु

तह. फागी, जिला - जयपुर (राज.)

प्रेषक :-

प्रधानाचार्य

राजकीय उच्च माध्यमिक विद्यालय चौरु

(फागी), जयपुर, पिन कोड : 303005

Gmail : gssschauro@gmail.com

OFFICE ID : 9859

प्रेषित :-

श्रीमान श्री कृष्णा मिनरल्स

एम.एल.नं. 14/2018

ग्राम - वरियाली तह. फागी जिला चौरु

क्रमांक : रा. उमा. वि./चौरु/जय.

दिनांक 16.12.23

विषय :

प्रसंग :

प्रमाणित किया जाता है कि मैमर्स कृष्णा मिनरल्स के द्वारा ग्राम-चौरु के राजकीय उच्च माध्यमिक विद्यालय में छात्र-छात्राओं के विकास व विद्यालय विकास में जो सहयोग किया जाता है व अति सराहनीय व प्रशंसनीय है जिनका विवरण निम्नानुसार है :-

1. सत्र 2023-24 में विद्यालय में माँ सरस्वती के भव्य मन्दिर का निर्माण करवाकर माँ सरस्वती की मूर्ति स्थापना करवाई गई।
2. हर वर्ष की भाँति इस वर्ष भी सत्र 2023-24 में वृक्षाशोपण का कार्य करवाया गया। इस दौरान 120 वृक्ष लगवाये गये।

उक्त कार्यों के लिये विद्यालय परिवार सदैव इनका आभारी रहेगा।

प्रधानाचार्य

रा.उ.मा.वि.

चौरु फागी, जयपुर

राजस्थान सरकार-शिक्षा विभाग

# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर (राज.)

प्रेषक : प्रधानाचार्य राजकीय उच्च माध्यमिक विद्यालय घटियाली, जयपुर ब्लॉक फागी	प्रेषित : श्रीमान् श्री कृष्णा मिनरखस एन.ए.ए. नं. = 14/2018 ग्राम-घटियाली तह. फागी 33
--	--

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (1)

दिनांक 28/8/2022

विषय :-

प्रसंग :-

उपरोक्त विद्यालय में श्री कृष्णा मिनरखस  
के द्वारा काम-घटियाली के राजकीय विद्यालय में  
भवन निर्माण व सर्वेक्षण-कुद सामग्री उपदान करने जैसे  
आदि अंशसंगीय कार्य किए गए।

जिनका विवरण निम्नानुसार है।

- (i) 2022-23 में एम. ब्लाक की वेड टर्मिनल  
के लिए निर्माणाधीन भवन में अंशसंगीय सामग्री  
सहयोग किया गया।
- (ii) एम. ब्लाक में सर्वेक्षण के आदि रनचि प्रकृति  
करने के लिए सर्वेक्षण सामग्री उपदान की गई।

उत्पाद  
शेखर

प्रधानाचार्य  
राजकीय उच्च माध्यमिक विद्यालय  
घटियाली

जयतु भारतम्

संस्कृत शिक्षा-राजस्थान सरकार

जयतु संस्कृतम्

कार्यालय : राजकीय वरिष्ठ उपाध्याय संस्कृत विद्यालय नारेड़ा  
तह. फागी, जिला - दूदू (राज.) 303005

प्रेषक :- प्रधानाचार्य राजकीय वरिष्ठ उपाध्याय संस्कृत विद्यालय नारेड़ा, तह. फागी, जयपुर Email: vussnareda@gmail.com	प्रेषित :- श्री कृष्णा मिनरल्स रम स्ल.न. 14/2018 ग्राम- हरिमाली तह. फागी 303
---	---

क्रमांक :

दिनांक : 28/7/2022

विषय :

प्रभावित किया जाता है कि ग्राम हरिमाली में  
मैसर्स श्री कृष्णा मिनरल्स रम स्ल न. 14/2018 द्वारा  
ग्राम नारेड़ा में यहां के स्वामित्व विद्यालय में पर्यावरणीय  
संरक्षण हेतु व सामाजिक समरसता हेतु प्रशंसनीय कार्य  
किये जाते :

जितक विवरण निम्नांकित है-

- (1) वर्ष 2022-23 में राजकीय विद्यालय में खिलबुद  
सामग्री वितरित की गई। व ये सामग्री भामाशाह द्वारा गरीब  
बच्चों को वितरित भी कर दी गई।
- (2) वर्ष 2022-23 में स्वामित्व विद्यालय नारेड़ा में दात्र-दात्रों  
की बैठक व्यवस्था हेतु डा. टेबल व स्टूल (लोहे के) देकर  
प्रशंसनीय कार्य किया गया।

प्रधानाचार्य

राजकीय वरिष्ठ उपाध्याय संस्कृत विद्यालय  
नारेड़ा (फागी) जिला दूदू पिन-303005

# राजकीय उच्च माध्यमिक विद्यालय, घटियाली

तह. फागी, जिला-जयपुर ( राज. )

प्रेषक : प्रधानाचार्य राजकीय उच्च माध्यमिक विद्यालय घटियाली, जयपुर ब्लॉक फागी	प्रेषित : श्रीमान् श्री लुणा मिनरखल एम.ए. नं. = 15/2018 ग्राम-घटियाली तह. फागी - 33
--	--

क्रमांक :- रा.उ.मा.वि./घटियाली/जयपुर (1)

दिनांक 23/6/2020

विषय :-

प्रसंग :-

उपरोक्त विद्यालय में कि मिस लुणा मिनरखल  
के द्वारा ग्राम-घटियाली के राजकीय विद्यालय में पर्यवेक्षीय-  
संतुषन के लिए वृद्धारोपण कार्य तथा विद्यालय का धरातलीय  
स्तर उच्च करने के लिए निम्न कार्य करवाये गये।  
विषय निम्नानुसार है।

- (i) वर्ष 2020-2021 में राजकीय विद्यालय में वृद्धारोपण  
का कार्य करवाया गया। जिसके अन्तर्गत 200 पेड़ लगाने गए,
- (ii) स्थानीय राजकीय विद्यालय का धरातलीय स्तर उच्च  
व समानांतर करने के लिए मिट्टी भरत (मिट्टी डब) का  
कार्य करवाया गया।

  
प्रधानाचार्य

राजकीय उच्च माध्यमिक विद्यालय  
घटियाली, जयपुर ब्लॉक फागी - 33

Annexure - VIII



Feb 12, 2024 3:25:39 PM  
26.50368368N 75.36949426E

Ghatiyali  
Jaipur Division  
Rajasthan  
13/2018



Feb 12, 2024 3:49:23 PM  
26.50503193N 75.37016989E

Ghatiyali  
Jaipur Division  
Rajasthan  
34/2019



Feb 12, 2024 3:25:47 PM  
26.50368732N 75.36953821E

Ghatiyali  
Jaipur Division  
Rajasthan  
13/2018



Feb 12, 2024 4:49:56 PM  
26.503121N 75.37564427E  
Kudli  
Jaipur Division  
Rajasthan  
11/2019



Feb 12, 2024 5:10:04 PM  
26.50392243N 75.37153262E

Ghatiyali  
Jaipur Division  
Rajasthan  
siltation pond



Feb 12, 2024 5:10:00 PM  
26.50392542N 75.37153493E

Ghatiyali  
Jaipur Division  
Rajasthan  
siltation pond



Feb 12, 2024 4:50:07 PM  
26.50305134N 75.3756325E  
Kudli  
Jaipur Division  
Rajasthan  
11/2019









Feb 12, 2024 4:48:45 PM  
26.50322302N 75.37497726E  
Kudli  
Jaipur Division  
Rajasthan  
11/2019

Annexure - X



Feb 12, 2024 3:33:26 PM  
26.50317211N 75.36865561E

Ghatiyali  
Jaipur Division  
Rajasthan  
13/2019



Feb 12, 2024 3:34:08 PM  
26.50303876N 75.36846655E

Ghatiyali  
Jaipur Division  
Rajasthan  
13/2019



Feb 12, 2024 4:12:23 PM  
26.50363117N 75.37200615E

Ghatiyali  
Jaipur Division  
Rajasthan  
14/2018



Feb 12, 2024 3:51:53 PM  
26.50511985N 75.37026042E

Kudli  
Jaipur Division  
Rajasthan  
34/2019



Feb 12, 2024 3:33:51 PM  
26.50316412N 75.36840455E

Ghatiyali  
Jaipur Division  
Rajasthan  
13/2019



Feb 12, 2024 4:10:45 PM  
26.50387375N 75.37149112E

Ghatiyali  
Jaipur Division  
Rajasthan  
34/2019



Feb 12, 2024 4:52:02 PM

26.50226715N 75.37535254E

Kudli

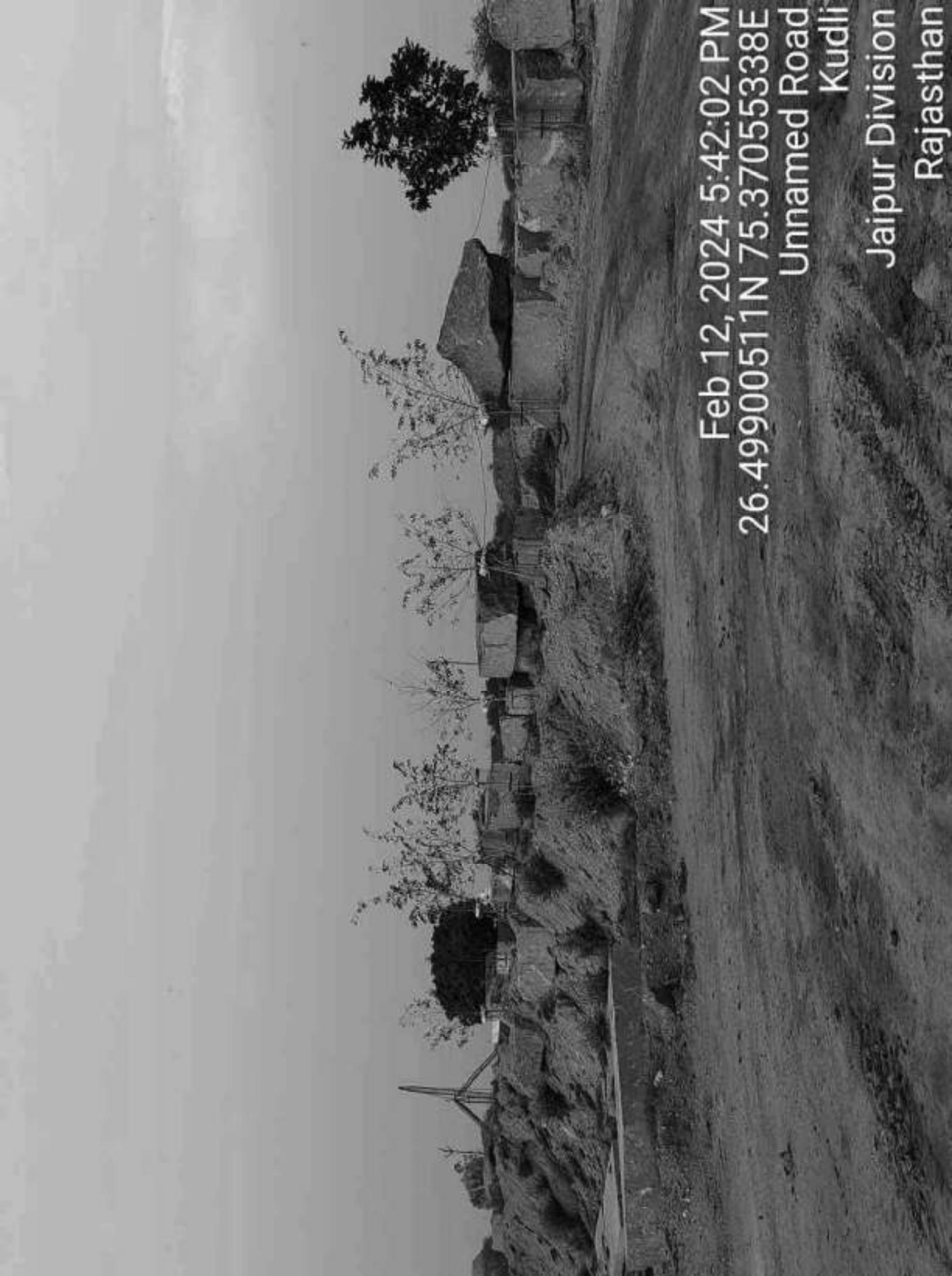
Jaipur Division

Rajasthan

11/2019



Feb 12, 2024 4:47:07 PM  
26.50317888N 75.37415601E  
Kudli  
Jaipur Division  
Rajasthan  
11/2019



Feb 12, 2024 5:42:02 PM  
26.49900511N 75.37055338E

Unnamed Road  
Kudli

Jaipur Division  
Rajasthan



Feb 12, 2024 5:41:33 PM  
26.4989669N 75.37044173E

Ghatiyali  
Jaipur Division  
Rajasthan



Feb 12, 2024 5:15:55 PM  
26.50725887N 75.36405921E  
Unnamed Road  
Ghatiyali  
Jaipur Division  
Rajasthan  
natural pond



Feb 12, 2024 5:41:58 PM  
26.4989971N 75.37055819E

Ghatiyali  
Jaipur Division  
Rajasthan



Feb 12, 2024 5:41:38 PM  
26.49899124N 75.370449E

Ghatiyali  
Jaipur Division  
Rajasthan



राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
 RAJASTHAN STATE POLLUTION CONTROL BOARD  
 04, आलाना सार्वजनिक क्षेत्र आलाना डूंगरी जयपुर - 302004  
 फोन: 5101871, 5101872, ईपीबीएक्स: 5159600, 5159699, फैक्स: 5159694 & 97

**OFFICE ORDER**

Requirement of prior inspections for deciding the applications of Consent to Operate/Authorization has already been dispensed with, vide office order No. F-12(PSC-1)/RSPCB/PSC/17-52, dated 03.05.2016.

To adjudge the efficacy of the Pollution Control Measures and compliance of consent conditions inspections will be carried out as per procedure and time frame given below:-

- (i) The industries have been categorized on the basis of pollution potential and associated environmental risk into seventeen types of highly polluted industry and Red, Orange & Green category.
- (ii) The frequency of inspection of industry/ project/ process will be based on their pollution risk, and will be done as per random generation through MIS.
- (iii) The criteria of random generation based on pollution risk will be as under:-

S. No.	Type of Industry/ Project	Frequency of Inspection
1.	17 Category, Red Category (Large & Medium), CETP, CTDF- for Hazardous Waste, Common Bio- Medical Waste, Treatment and Disposal Facility, Municipal Solid Waste, Treatment and Disposal Facility, Hazardous/ Bio-Medical Waste Incinerator	Once in six months
2.	Red Category (Small), Orange Category (Large & Medium), Hospitals of 100 beds or more	Once in a year
3.	Units recycling hazardous waste and covered under schedule IV of Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2014	Once in a year
4.	Orange Category (Small) and Hospital less than 100 beds	Once in two years
5.	Mines more than 50 hectares	Once in a year
6.	Mines between 5 to 50 hectares	Once in two years

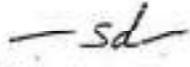
- (iv) Exception to the inspection schedule provided above can be done after prior approval of the Chairperson.
- (v) The inspecting official will be allocated inspections by randomized generation through the MIS.
- (vi) All inspection reports shall necessarily be submitted online.
- (vii) Consecutive inspections of an industry/ project/ process shall not be allocated to the same set of officials.
- (viii) All inspection reports shall be uploaded within 48 hours of inspection and a copy of the same shall be sent to the project proponent (in electronic format). However, memo of deficiencies if any shall be given on spot.
- (ix) Inspections shall be carried out under the provisions of Water Act, 1974, Air Act 1981 and Environment (Protection) Act 1986 & rules as directed in one visit rather than in subsequent visits.

ASST. COM/COM/2016  
 (Signature)  
 12/12/2016

In order to facilitate industries with low pollution risk and industries which are compliant with the provisions of various Environmental Acts/ Laws, an inspection cum audit report prepared by third party i.e. Inspection Bodies accredited by National Accreditation Board for Certification Bodies (NABCB) of Quality Council of India/ recognized by Ministry of Environment, Forests & Climate Change/ Central Pollution Control Board/ Rajasthan State Pollution Control Board/ any other State Pollution Control Board for the purpose, will be recognized. Henceforth, inspections by Board officials will not be required in the said category.

However, the State Board reserves the right to inspect any industry for ensuring compliance under Environment/ Water/ Air Act.

This bears approval of the competent authority.

  
(K. C. A. Arun Prasad)  
Member Secretary

F.12 (PSC-1) RSPCB/ PSC/ 473/ 0510

Dated: 01/06/2016

Copy to following for information and necessary action:

1. P.S. to Additional Chief Secretary (Environment & Forest), Department of Environment, Government of Rajasthan, Jaipur
2. P.S. to Chairperson, RSPCB, Jaipur
3. Secretary, Department of Environment, Government of Rajasthan, Jaipur.
4. Sr. P.A. to Member Secretary, RSPCB, Jaipur.
5. Chief Environmental Engineer / Chief Scientific Officer, RSPCB, Jaipur.
6. Group Incharge, EC/ Hazardous/ MSW/ BMW/ HOP/ Textile/ CPM/ Planning/ IT. DF & Cess/ MUID/ Mines/ CD & SCMG/ Law/ CCC/ PSC & Projects, RSPCB, Jaipur.
7. Regional Officer, RSPCB, Jaipur (South)/ Jaipur (North)/ Alwar/ Balotra/ Bharatpur/ Bhilwara/ Bikaner/ Jodhpur/ Pali/ Kota/ Chittorgarh/ Kishangarh/ Sikar/ Udaipur/ Bhiwadi.
8. ACP, RSPCB, Jaipur, with the direction to upload the order on Board's website.
9. Master File (PSC-6), PSC, RSPCB, Jaipur.

  
Member Secretary



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rspcb.nic.in](mailto:member-secretary@rspcb.nic.in)

Helpline No. : 0141-2716877

F12(5-Adm)/RSPCB/ 1672-1681

Date: 24.08.2023

## Order

As per prevailing enforcement norms, industries with smaller investments and lesser pollution loads are at par with industries having greater investments and higher pollution load. The matter has been re-examined and enforcement norms have been revised taking in consideration, the scale of project, pollution load of the sector, possibility of using technology and available manpower.

In supersession to State Board Office Order No. F12(PSC-21)/RSPCB/2005-2050 dated 28.09.2021, the following schedule of inspection for environmental surveillance and monitoring shall accordingly be followed in respect of the industries/ processes/ facilities/ mines etc:

### 1. Textile Sector:

#### a) For Own ETP Units (ZLD Units):

- Units having effluent generation upto 100 KLD: Annually
- Units having effluent generation more than 100 KLD to 500 KLD: Half-yearly
- Units having effluent generation more than 500 KLD: Quarterly

#### b) For CETP connected units:

- Units having effluent generation upto 100 KLD: Annually
- Units having effluent generation more than 100 KLD: Half-yearly

### 2. Health Care Facilities (HCFs):

- Upto 10 bedded HCFs: Need based
- 11-50 bedded HCFs: Once in two years
- 51-200 beds HCFs: Annually
- More than 201 bedded HCFs: Half-yearly

### 3. Cement Plants:

- Integrated cement plants - Quarterly
- Clinker grinding units (Large and Medium) - Quarterly
- Mini Cement plants - Annually
- Clinker grinding units (Small)- Annually

## Signature valid

Digitally signed by N. V. Jai  
Designation: Member Secretary  
Date: 2023.08.24 12:52:24 IST  
Reason: Approved

RajKaj Ref No. : 4592580





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rspcb.nic.in](mailto:member-secretary@rspcb.nic.in)

Helpline No. : 0141-2716877

**4. Power Plants:**

- Power plants (Upto 100 Mega Watts) - Half-yearly
- Power plants (More than 100 Mega Watts) - Quarterly
- Biomass based power plants – Annually

**5. Mines:**

- Mines having lease area upto 5 hectares: Need Based
- Mines having lease area more than 5 hectares and upto 100 hectares: Once in two years
- Mines having lease area more than 100 hectares: Annually

**6. CBWTF/CHWSRDF/CMSWTF/CETP/STP: Monthly**

**7. The frequency of inspection and monitoring for environmental surveillance of industries/ sectors except for those specified above shall be as under:**

S. No.	Industry Category / Facility	Revised frequency
1.	Highly Polluting 17 Category Industry	Quarterly
2.	Red Category (Other than 17 Category) (Large scale)	Half-Yearly
3.	Red Category (Other than 17 Category) (Micro, Small and Medium Enterprises)	Annually
4.	Orange Category Industry (Large scale)	Annually
5.	Orange Category (Micro, Small and Medium Enterprises)	Once in two years
6.	Green Category Industry	Need based

**8. Inspection and sampling/ monitoring shall be carried out by a joint team of Technical and Scientific Officers of the State Board and only in exceptional circumstances, such inspections may be carried out by either Technical or Scientific Officers after taking due prior approval of the Head Office.**

This bears approval of the competent authority.

(Vijai N.)  
Member Secretary

**Signature valid**

Digitally signed by N. Vijai  
Designation: Member Secretary  
Date: 2023.08.24 12:52:24 IST  
Reason: Approved

RajKaj Ref No. : 4592580





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

F12(5-Adm)/RSPCB/ 1672-1681

Date: 24.08.2023

Copy to following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur
2. Sr. PA to Member Secretary, RSPCB, Jaipur.
3. Chief Environmental Engineer, RSPCB, Jaipur
4. CSO / CAO / HOO, RSPCB, Jaipur
5. Group In-Charge, CD & PDF / E-Waste/ Hazardous Waste/ OGM / HBC/ CPP / Plastic/ ITS / Pre Screening / Textile / Liquid Waste/ Planning / Legal / VTR / Mines & SCMG-DS/ MUID / Project & IEC / RTI/ BMW/ MSW RSPCB, Jaipur.
6. Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Banswara/ Bharatpur/ Bhilwara/Bhiwadi/ Bikaner/ Bundi/ Chittorgarh/ Hanumangarh/Jaipur (North)/ Jaipur (South)/ Jaisalmer/ Jhalawar / Jhunjhunu/ Jodhpur/ Kishangarh/ Kota/ Nagaur/ Pali/ Rajsamand/ SawaiMadhopur/ Sikar/ Sirohi/Udaipur.
7. Group In-charge (ITS), RSPCB, Jaipur – to upload on the State Board's website.
8. Master File

Member Secretary

Signature valid

Digitally signed by N.V. Jai  
Designation: Member Secretary  
Date: 2023.08.24 10:52:24 IST  
Reason: Approved

RajKaj Ref No. : 4592580





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-27168049,2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

HelpLineNo. : 0141-2716877



Annexure-XII

F11 (41) RPCB/Lab Air /Vo.- / 2818

Date: 15/2/2024

The Regional Officer,  
Regional Office,  
RSPCB,  
Jaipur (South)

**Sub.:- Analysis report of Air Sample No. 8617-8621**

Sir,

Kindly find enclosed herewith the analysis reports of sample No. **8617-8621** collected by Board Officials for information and necessary action please.

Yours Sincerely,

Encl.:- As above (05 Analysis Reports)

(Sheeba)  
GIC(OCEMS& Air Lab.)

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : **8617**

Report On : **15/02/2024**

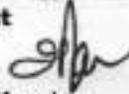
I hereby certify that I **Sheeba**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **13/02/2024** from **Chetan Kumar Arya, JSO, Central Laboratory ,RSPCB Central Laboratory & Shri Santosh Kumar Basethia, SSO, Central Laboratory ,RSPCB Central Laboratory** a sample of **Ambient Air Quality of Village Ghatiyali , Tehsil-Phagi, District-Jaipur , Phagi** Collected from **Ambient Air Quality monitoring upwind direction near mining lease** Collected on **12/02/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **15/02/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	67
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	03
3	Oxides of Nitrogen as NO <sub>x</sub> $\mu\text{g}/\text{m}^3$	06

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **15/02/2024**

  
Sheeba

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004  
Phone: 0141-5159648,5159607  
Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : **8618**

Report On : **15/02/2024**

I hereby certify that I **Sheeba**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **13/02/2024** from **Chetan Kumar Arya, JSO, Central Laboratory ,RSPCB Central Laboratory & Shri Santosh Kumar Basethia, SSO, Central Laboratory ,RSPCB Central Laboratory** a sample of **Ambient Air Quality of M/S M/s Kesari Granite , Plant - , , City- Near Village Ghatiyali Tehsil- Phagi , District- JAIPUR M.L No- Reference No. 20191000010983** Collected from **Ambient Air Quality monitoring near mining lease** Collected on **12/02/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **15/02/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	71
2	Sulphur Dioxide as SO2 $\mu\text{g}/\text{m}^3$	05
3	Oxides of Nitrogen as NOx $\mu\text{g}/\text{m}^3$	08

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **15/02/2024**

  
Sheeba

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004  
Phone: 0141-5159648,5159607  
Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : **8619**

Report On : **15/02/2024**

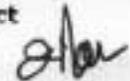
I hereby certify that I **Sheeba**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **13/02/2024** from **Chetan Kumar Arya, JSO, Central Laboratory ,RSPCB Central Laboratory & Shri Santosh Kumar Basethia, SSO, Central Laboratory ,RSPCB Central Laboratory** a sample of **Ambient Air Quality** of **M/S M/s. Shree Krishna Granite , Plant - , , City- Ghatiyali Tehsil- Phagi , District- JAIPUR M.L No- Granite Mine (Ref. No. 2018100001688 )** Collected from **Ambient Air Quality monitoring near mining lease** Collected on **12/02/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **15/02/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	78
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	06
3	Oxides of Nitrogen as NO <sub>x</sub> $\mu\text{g}/\text{m}^3$	12

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **15/02/2024**

  
**Sheeba**

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004  
Phone: 0141-5159648,5159607  
Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : **8620**

Report On : **15/02/2024**

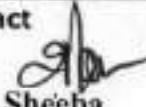
I hereby certify that I Sheeba, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 13/02/2024 from Chetan Kumar Arya, JSO, Central Laboratory ,RSPCB Central Laboratory & Shri Santosh Kumar Basethia, SSO, Central Laboratory ,RSPCB Central Laboratory a sample of Ambient Air Quality of M/S M/s Oasis Mines And Minerals , Plant - , , City- Ghatiyali Tehsil- Phagi , District- JAIPUR M.L No- Ref. No. 2019100009841 Collected from Fugitive Air (Suspended Particulate Matter) monitoring near mining lease no 11/2019 Collected on 12/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	329

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **15/02/2024**

  
Sheeba

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Head Office (Central Laboratory )

4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : **8621**

Report On : **15/02/2024**

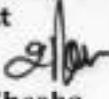
I hereby certify that I Sheeba, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 13/02/2024 from Chetan Kumar Arya, JSO, Central Laboratory ,RSPCB Central Laboratory & Shri Santosh Kumar Basethia, SSO, Central Laboratory ,RSPCB Central Laboratory a sample of Ambient Air Quality of M/S Shri Noratmal Gurjar , Plant - , , City- NEAR VILLAGE GHATIYALI Tehsil- Phagi , District- JAIPUR M.L No- Reference No. 2018100001677 Collected from Fugitive (Suspended Particulate Matter) Air monitoring near mining lease no 13/2018 Collected on 12/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	388

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **15/02/2024**

  
Sheeba

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004  
Phone: 0141-5159648,5159607  
Fax: 0141-5159665



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



**Regd./E-mail**

No. RPCB/ROJP/S/Mines/528/ 3969

Date: 19/2/24

**M/s Shri Noratmal Gurjar,**  
**Vill-Ghatiyali, Tehsil-Phagi,**  
**District:Dudu.**

**Sub: -** Show cause notice for intended revocation of consent to operate under the provisions of the Water Act, 1974 and Air Act, 1981 and intended direction for the closure of the industry, under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref: -** (1) Consent to operate of the unit granted vide letter dated 17.07.2020.  
 (2) Original Application no.191/2023 filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal.  
 (3) Joint inspection of the unit carried out on 12.02.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') & the Water (Prevention & Control of Pollution) Act 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas the Water Act has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act has come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of the water environment.
4. And whereas the Air Act has been enacted to provide for the prevention and control of air pollution and for maintaining and restoring the wholesomeness of the air environment.
5. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
6. And whereas, a mining lease is being operated in the name & style of **M/s Shri Noratmal Gurjar**, (hereinafter referred to as 'the Industry/Unit') at **M.L. No. 13/2018 (Ref. No.-2018100001677), Village-Ghatiyali, Tehsil-Phagi, District-Dudu.**
7. And whereas, State Board had issued Consent to Operate to the Industry/Unit vide this office order No. 2020-2021/Jaipur(S)/3412 dated 17.07.2020 which is valid upto 30.06.2025.
8. And whereas, an original application no.191/2023 was filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal against the unit.



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



9. And whereas, the unit was inspected by official of this office on 12.02.2024 and following non-compliances were observed: -
- Unit has not submitted half yearly compliance report of consent to operate to this office.**
  - Unit has installed and operated two D.G. sets of 65 KVA and 125 KVA without prior permission from the State Board.**
  - Unit has not provided adequate stack height at installed D.G. sets.**
10. And whereas, above stated violation of the provision of the Air Act & Water Act has been viewed seriously by the Board.
11. Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions:
- The closure, prohibition or regulation of any industry, operation or process.**
  - Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, you are directed to show cause as to why the aforesaid consent to operate referred above not be revoked for the reasons stated herein above and directions be not confirmed as well as environmental compensation shall not be imposed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences within 15 days, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard and **environmental compensation shall be imposed.**

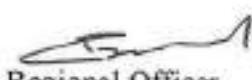
Yours sincerely

  
(Arvind Kumar)  
Regional Office

o/c

Copy to the following for information: -

1. Master File

  
Regional Officer

o/c



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

Email- [ro.jaipurSouth@gmail.com](mailto:ro.jaipurSouth@gmail.com) Phone 0141-4068311



**Regd./E-mail**

No. RPCB/ROJP/S/Phagi/09/ 3970

Date: 19/2/24

**M/s Shree Krishna Minerals (Old Name-Shree Krishna Granite),  
197, 199, Indira Nagar, Madanganj,  
Kishangarh, Tehsil-Kishangarh,  
District:Ajmer. 305801**

**Sub:** - Show cause notice for intended revocation of consent to operate under the provisions of the Water Act, 1974 and Air Act, 1981 and intended direction for the closure of the industry, under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** - (1) Consent to operate of the unit granted vide letter dated 18.03.2020.  
(2) Original Application no.191/2023 filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal.  
(3) Joint inspection of the unit carried out on 12.02.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') & the Water (Prevention & Control of Pollution) Act 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas the Water Act has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act has come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of the water environment.
4. And whereas the Air Act has been enacted to provide for the prevention and control of air pollution and for maintaining and restoring the wholesomeness of the air environment.
5. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
6. And whereas, a mining lease is being operated in the name & style of **M/s Shree Krishna Minerals (Old Name-Shree Krishna Granite)**, (hereinafter referred to as 'the Industry/Unit') at **ML. No. 14/2018 (Ref. No.-2018100001688), Village-Ghatiyali, Tehsil-Phagi, District-Dudu.**
7. And whereas, State Board had issued Consent to Operate to the Industry/Unit vide this office order No. 2019-2020/Jaipur(S)/3392 dated 18.03.2020 which is valid upto 30.11.2024.



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

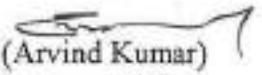
Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



8. And whereas, an original application no.191/2023 was filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal against the unit.
9. And whereas, the unit was inspected by official of this office on 12.02.2024 and following non-compliances were observed: -
  - a) **Unit has not submitted half yearly compliance report of consent to operate to this office.**
  - b) **Unit has not submitted request for name change in consent to operate to this office till date.**
  - c) **Unit has installed and operated two D.G. sets of 125 KVA without prior permission from the State Board.**
  - d) **Unit has not provided adequate stack height at installed D.G. sets.**
10. And whereas, above stated violation of the provision of the Air Act & Water Act has been viewed seriously by the Board.
11. Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions:
  - **The closure, prohibition or regulation of any industry, operation or process.**
  - **Stoppage or regulation of the supply of electricity or water or any other service.**

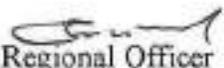
Therefore, you are directed to show cause as to why the aforesaid consent to operate referred above not be revoked for the reasons stated herein above and directions be not confirmed as well as environmental compensation shall not be imposed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences within 15 days, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard and **environmental compensation shall be imposed.**

Yours sincerely

  
(Arvind Kumar)  
Regional Office  


Copy to the following for information: -

1. Master File

  
Regional Officer  




**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



**Regd./E-mail**

No. RPCB/ROJP/S/Phagi/16/3972

Date: 19/2/24

**M/s Shree Ram Mining Pvt. Ltd. (Old Name-Oasis Mines & Minerals),  
19, Shiv Nagar, Pratap Nagar,  
Tonk Road, District:Jaipur.**

**Sub: -** Show cause notice for intended revocation of consent to operate under the provisions of the Water Act, 1974 and Air Act, 1981 and intended direction for the closure of the industry, under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref: -** (1) Consent to operate of the unit granted vide letter dated 17.09.2020.  
(2) Original Application no.191/2023 filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal.  
(3) Joint inspection of the unit carried out on 12.02.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') & the Water (Prevention & Control of Pollution) Act 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas the Water Act has come into force in the whole of the State of Rajasthan with effect from 23.03.1974,
2. Whereas the Air Act has come into force in the whole of the State of Rajasthan with effect from 16.05.1981,
3. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of the water environment.
4. And whereas the Air Act has been enacted to provide for the prevention and control of air pollution and for maintaining and restoring the wholesomeness of the air environment.
5. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
6. And whereas, a mining lease is being operated in the name & style of **M/s Shree Ram Mining Pvt. Ltd. (Old Name-Oasis Mines & Minerals)**, (hereinafter referred to as 'the Industry/Unit') at M.L. No. 11/2019 (Ref. No.-2019100009841), **Village-Ghatiyali, Tehsil-Phagi, District-Dudu.**
7. And whereas, State Board had issued Consent to Operate to the Industry/Unit vide this office order No. 2020-2021/Jaipur(S)/3424 dated 17.09.2020 which is valid upto 31.08.2025.
8. And whereas, an original application no.191/2023 was filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal against the unit.



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



9. And whereas, the unit was inspected by official of this office on 12.02.2024 and following non-compliances were observed: -
- Unit has not submitted half yearly compliance report of consent to operate to this office.
  - Unit has not submitted request for name change in consent to operate to this office till date.
  - Unit has installed and operated D.G. set of 125 KVA without prior permission from the State Board.
  - Unit has not provided adequate stack height at installed D.G. set.
10. And whereas, above stated violation of the provision of the Air Act & Water Act has been viewed seriously by the Board.
11. Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions:
- The closure, prohibition or regulation of any industry, operation or process.
  - Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid consent to operate referred above not be revoked for the reasons stated herein above and directions be not confirmed as well as environmental compensation shall not be imposed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences within 15 days, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard and **environmental compensation shall be imposed.**

Yours sincerely

  
(Arvind Kumar)  
Regional Office  
o/c

Copy to the following for information: -

- Master File

  
Regional Officer  
o/c



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**  
8/263, Malviya Nagar, Jaipur  
**website:** [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)  
Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



**Regd./E-mail**

No. RPCB/ROJP/S/Mines/530/391

Date: 19/2/24

**M/s Shreenath Mines,**  
**197 & 199, Indira Nagar, Madanganj,**  
**Kishangarh, Tehsil-Kishangarh,**  
**District:Ajmer, 305801**

**Sub: -** Show cause notice for intended revocation of consent to operate under the provisions of the Water Act, 1974 and Air Act, 1981 and intended direction for the closure of the industry, under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref: -** (1) Consent to operate of the unit granted vide letter dated 15.07.2020.  
(2) Original Application no.191/2023 filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal.  
(3) Joint inspection of the unit carried out on 12.02.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') & the Water (Prevention & Control of Pollution) Act 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas the Water Act has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act has come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of the water environment.
4. And whereas the Air Act has been enacted to provide for the prevention and control of air pollution and for maintaining and restoring the wholesomeness of the air environment.
5. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
6. And whereas, a mining lease is being operated in the name & style of **M/s Shree Nath Mines**, (hereinafter referred to as 'the Industry/Unit') at **M.L. No. 18/2018 (Ref. No.-2018100002363), Village-Ghatiyali, Tehsil-Phagi, District-Dudu**.
7. And whereas, State Board had issued Consent to Operate to the Industry/Unit vide this office order No. 2020-2021/Jaipur(S)/3404 dated 15.07.2020 which is valid upto 30.06.2025.
8. And whereas, an original application no.191/2023 was filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal against the unit.



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

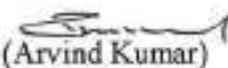
Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



9. And whereas, the unit was inspected by official of this office on 12.02.2024 and following non-compliances were observed: -
- Unit has not submitted half yearly compliance report of consent to operate to this office.
  - Unit has installed and operated D.G. set of 125 KVA without prior permission from the State Board.
  - Unit has not provided adequate stack height at installed D.G. set.
10. And whereas, above stated violation of the provision of the Air Act & Water Act has been viewed seriously by the Board.
11. Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions:
- The closure, prohibition or regulation of any industry, operation or process.
  - Stoppage or regulation of the supply of electricity or water or any other service.

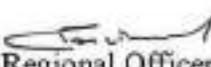
Therefore, you are directed to show cause as to why the aforesaid consent to operate referred above not be revoked for the reasons stated herein above and directions be not confirmed as well as environmental compensation shall not be imposed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences within 15 days, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard and **environmental compensation shall be imposed.**

Yours sincerely

  
(Arvind Kumar)  
Regional Office  
o/c

Copy to the following for information: -

- Master File

  
Regional Officer  
o/c



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



**Regd./E-mail**

No. RPCB/ROJP/S/Mines/529/3974

Date: 19/2/24

**M/s Shreenath Minerals,**  
**Shri Krishna Colony, 68-69 A**  
**Vidhansabha Nagar, Dholai Mansarovar,**  
**District: Jaipur.**

**Sub:** - Show cause notice for intended revocation of consent to operate under the provisions of the Water Act, 1974 and Air Act, 1981 and intended direction for the closure of the industry, under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** - (1) Consent to operate of the unit granted vide letter dated 15.07.2020.  
(2) Original Application no.191/2023 filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal.  
(3) Joint inspection of the unit carried out on 12.02.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') & the Water (Prevention & Control of Pollution) Act 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas the Water Act has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act has come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of the water environment.
4. And whereas the Air Act has been enacted to provide for the prevention and control of air pollution and for maintaining and restoring the wholesomeness of the air environment.
5. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
6. And whereas, a mining lease is being operated in the name & style of **M/s Shreenath Minerals**, (hereinafter referred to as 'the Industry/Unit') at **MLL No. 23/2019 (Ref. No.- 2019100003043), Village-Ghatiyali, Tehsil-Phagi, District-Dudu.**
7. And whereas, State Board had issued Consent to Operate to the Industry/Unit vide this office order No. 2020-2021/Jaipur(S)/3406 dated 15.07.2020 which is valid upto 30.06.2025.
8. And whereas, an original application no.191/2023 was filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal against the unit.



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

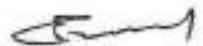
Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



9. And whereas, the unit was inspected by official of this office on 12.02.2024 and following non-compliances were observed: -
- a) **Unit has not submitted half yearly compliance report of consent to operate to this office.**
10. And whereas, above stated violation of the provision of the Air Act & Water Act has been viewed seriously by the Board.
11. Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions:
- **The closure, prohibition or regulation of any industry, operation or process.**
  - **Stoppage or regulation of the supply of electricity or water or any other service.**

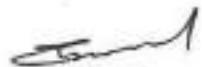
Therefore, you are directed to show cause as to why the aforesaid consent to operate referred above not be revoked for the reasons stated herein above and directions be not confirmed as well as environmental compensation shall not be imposed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences within 15 days, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard and **environmental compensation shall be imposed.**

Yours sincerely

  
(Arvind Kumar)  
Regional Office  
o/c

Copy to the following for information: -

- I. Master File

  
Regional Officer  
o/c



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



**Regd./E-mail**

No. RPCB/ROJP/S/Mines/525/ 3973

Date 19/2/24

**M/s Kesari Granite,**  
**25-26, Onkar Nagar, Ajmer,**  
**District: Ajmer.**

**Sub: -** Show cause notice for intended revocation of consent to operate under the provisions of the Water Act, 1974 and Air Act, 1981 and intended direction for the closure of the industry, under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref: -** (1) Consent to operate of the unit granted vide letter dated 28.07.2020.  
(2) Original Application no.191/2023 filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal.  
(3) Joint inspection of the unit carried out on 12.02.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') & the Water (Prevention & Control of Pollution) Act 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas the Water Act has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act has come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of the water environment.
4. And whereas the Air Act has been enacted to provide for the prevention and control of air pollution and for maintaining and restoring the wholesomeness of the air environment.
5. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
6. And whereas, a mining lease is being operated in the name & style of **M/s Kesari Granite**, (hereinafter referred to as 'the Industry/Unit') at **M.L. No. 34/2019 (Ref. No.- 20191000010983), Village-Ghatiyali, Tehsil-Phagi, District-Dudu.**
7. And whereas, State Board had issued Consent to Operate to the Industry/Unit vide this office order No. 2020-2021/Jaipur(S)/3414 dated 28.07.2020 which is valid upto 31.05.2025.
8. And whereas, an original application no.191/2023 was filed before the hon'ble National Green Tribunal, Central Zonal Bench, Bhopal against the unit.



**Regional Office (South)**  
**Rajasthan State Pollution Control Board**

8/263, Malviya Nagar, Jaipur

website: [environment.rajasthan.gov.in](http://environment.rajasthan.gov.in)

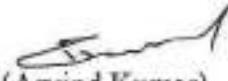
Email- [ro.jaipursouth@gmail.com](mailto:ro.jaipursouth@gmail.com) Phone 0141-4068311



9. And whereas, the unit was inspected by official of this office on 12.02.2024 and following non-compliances were observed: -
- Unit has not submitted half yearly compliance report of consent to operate to this office.**
  - Unit has installed and operated D.G. set of 125 KVA without prior permission from the State Board.**
  - Unit has not provided adequate stack height at installed D.G. set.**
10. And whereas, above stated violation of the provision of the Air Act & Water Act has been viewed seriously by the Board.
11. Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions:
- The closure, prohibition or regulation of any industry, operation or process.**
  - Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, you are directed to show cause as to why the aforesaid consent to operate referred above not be revoked for the reasons stated herein above and directions be not confirmed as well as environmental compensation shall not be imposed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences within 15 days, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard and **environmental compensation shall be imposed.**

Yours sincerely

  
(Arvind Kumar)  
Regional Office  
o/c

Copy to the following for information: -

1. Master File

  
Regional Officer  
o/c